



कार्यालय कलेक्टर एवं जिला दण्डाधिकारी, जिला-मुरैना(म0प्र0)

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क्रमांक / स्टेनो / ए0डी0एम0 / एन.जी.टी. / 2023 / 9651  
प्रति,

मुरैना, दिनांक 30.09.2023

Registrar,  
The National Green Tribunal,  
Central Zone Bench, Bhopal, M.P.

विषय:- घटना से संबंधित Factual and Action Taken Report प्रस्तुत करने विषयक।

संदर्भ:- Principal Bench, The National Green Tribunal का प्रकरण क्रमांक  
539 / 2023 में आदेश दिनांक 01.09.2023।

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उपरोक्त विषयान्तर्गत माननीय NGT के संदर्भित आदेशपालन में जिला मजिस्ट्रेट, जिला मुरैना के समन्वय से गठित समिति द्वारा दिनांक 22.09.2023 को घटनास्थल का निरीक्षण किया गया। निरीक्षण उपरांत संयुक्त जांच प्रतिवेदन तैयार किया गया तथा आज दिनांक 30.09.2023 को माननीय NGT को प्रस्तुत करने हेतु जांच प्रतिवेदन प्रेषित किया जाता है।

संलग्न:- उपरोक्तानुसार।

पृ0क्रमांक / स्टेनो / ए0डी0एम0 / एन.जी.टी. / 2023 / 9651  
प्रतिलिपि,

*30/09/2023*  
अपर जिला मजिस्ट्रेट,  
जिला-मुरैना म0प्र0  
मुरैना, दिनांक 30.09.2023

1. क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल को उनके पत्र क्रमांक 1106 दिनांक 14.09.2023 के संबंध में प्रतिवेदन प्रेषित।

*30/09/2023*  
अपर जिला मजिस्ट्रेट,  
जिला-मुरैना म0प्र0

**FACTUAL & ACTION TAKEN REPORT  
OF  
JOINT  
COMMITTEE In the  
Matter of  
O.A. NO.539/2023(PB)“Suo Motu”**

**News report published in the Times of  
India Dated 31.08.2023  
Titled  
“5 die in toxic gas leak at MP factory”**



**Date of Visit: 22 September 2023  
Date of Report Submission : 30 September 2023**

**Location:  
M/s Sakshi Food Products, Village Dhanela, AB Road, Tehsil Banmore, District Morena (MP)**

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## **Joint Committee Inspection Report**

**O.A. No. 539/2023 (PB) “Suo Motu”**

**News report published in the Times of India dated 31.08.2023**

**Titled “5 die in toxic gas leak at MP factory”**

**Hon’ble National Green Tribunal (PB), New Delhi,**

**Order dated 01/09/2023**

Hon’ble NGT(PB), New Delhi in OA539/2023(PB) “Suo Motu” News report published in the Times of India dated 31.08.2023 titled “5 die in toxic gas leak at MP factory” vide its order dated 01.09.2023 directed under para 1 to 5 as :

- 1. This Original Application has been registered in exercise of suo motu power on the basis of the incident of death of five workers in a food industry in Morena, Madhya Pradesh, on account of the impact of poisonous gases when these workers had entered the tank in a factory manufacturing synthetic cherries for paan and the food industry.*
- 2. The said news item has been published in the Times of India, Times News Network dated 31.08.2023 titled “5 die in toxic gas leak at MP factory”, which has persuaded this court to initiate action, having found prima facie violation of Environmental Laws resulting in such an incident.*
- 3. Hon’ble Supreme Court in the matter of “Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors.” reported in 2021 SCC On-line SC 897 has upheld the exercise of suo motu power by the tribunal.*
- 4. Having regard to the nature of incident, we deem it proper to constitute a joint Committee comprising of the Member Secretary, State Pollution Control Board; representative of Central Pollution Control Board not below the rank of Additional Director; a Senior Scientist of Regional Office of MoEF&CC; Directorate of Industrial Safety and Health (DISH) and also the District Magistrate of District Morena. The District Magistrate will act as a Coordinator in the joint Committee. The joint Committee will gather all the information from the spot after visiting the spot and ascertain the exact cause of death of these workers and the lapses which resulted into generation/escape of poisonous gas in the tank and the compensation to be given to the deceased. The Committee may also refer the orders of this Tribunal in such matters. The*

*report will be submitted within three weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.*

*5 The matter will not be taken up by the Central Zone Bench, Bhopal of the tribunal. Hence, it is transferred to said bench.*

In compliance to the orders of Hon'ble NGT, a site visit of the industry where incident occurred M/s Sakshi Food Products, Village Dhanela, AB Road, Tehsil Banmore, District Morena (MP) was carried out on dated 22.09.2023 by the Joint Committee. The members of the Joint Committee who carried out inspection are as follows:

<b>Sr. No.</b>	<b>Name of Department</b>	<b>Name of Representative</b>
1	District Magistrate, Morena	Shri C. B. Prasad ADM, Morena
2	Member Secretary, M. P. Pollution Control Board	Shri R. R. Singh Sengar Regional Officer, MPPCB, Gwalior
3	Representative of Central Pollution Control Board	Shri P. Jagan Regional Director, CPCB, Bhopal
4	Senior Scientist of Regional Office of MoEF&CC	Dr. H.V.C. Chari Guntupalli Scientist 'E' MoEF&CC, RO Bhopal
5	Directorate of Industrial Safety and Health (DISH)	Shri Anand Raisardar Deputy Director, Industrial Health and Safety, Gwalior

Other Government officials present during the visit to assist the Joint Committee are :

1. Dr. Mahesh Singh Kushwah, Tehsildar, Tehsil Banmore, District Morena
2. Smt. Vandana Yadav, Tehsildar Morena
3. Shri Rahul Shukla, Labour Inspector, Department of Labour, District Morena
4. Shri Manmohan Singh, SI Thana Nurabad, District Morena

5. Shri Salman Khan, Sub Engineer, MPPCB, ROGwalior
6. Shri Pradeep Daniya, Assistant Grade-3, Industrial Health & Safety Department, Gwalior

As per the order of Hon'ble NGT a report has to be submitted by Joint Committee after visiting the site and gathering all the information from the spot & ascertain the exact cause of the death of the workers and the lapses which resulted into generation/escape of poisonous gas in the tank and the compensation to be given to the deceased.

The geographical location, photographs and visual observations were recorded. The committee recorded the observations during the inspection in reference to the points mentioned in the Suo Motu and observations are as follows:-

**[A] OBSERVATIONS AND INFORMATION ABOUT THE SPOT OF ACCIDENT:**

1. The industry M/s Sakshi Food Products is situated on a piece of land bearing survey numbers 168/1, 168/2, 170/1 and 170/2 in Village Dhanela, AB Road, Tehsil Banmore, District Morena, MP. Total industrial plot area is 8296 square meter. This is the Small Scale Orange category industry. The industry is surrounded by open agriculture land. Nearest village Jaderua is about 1.00 km, National Highway is about 400 meters, nearest river Sank is 2.50 Km. and Railway line is about 1.60 Km. away from the industry. GPS coordinates of industry is Latitude 26.4275 N, Longitude 78.0400 E. The location is marked on Google map and it is enclosed as **Annexure-C 1** and photographs taken during the inspection are enclosed as **Annexure-C 2**.
2. A tragic accident happened within the premises of said industry on dated 30.08.2023 resulting in the death of five workers. There was a

festive holiday in the factory due to Rakhi on the day of accident, so production activity was completely closed as reported. But for some maintenance and cleaning works at boiler section and papaya storage shed eight workers were present within factory premises. It was also informed to Joint Committee that papaya storage shed was in lock condition for about 16 hours before workers entered inside it for tank cleaning.

3. On the day of visit the said industry was completely closed. Factory premise has already been sealed by District Administration since the day of incident and was under the custody of police.
4. Joint Committee along with other Government officials reached the spot of accident with gas detector equipment.
5. The spot where accident took place is situated inside a covered storage shed having six RCC underground storage tanks of size 4.50 m × 4.50 m × 3.00 m each. The cut papaya pieces which are the raw material of industry for manufacturing fruit cuts were stored inside these tanks under preservation with 20% common salt solution. In five tanks papaya pieces were kept stored and one tank was empty inside which residues of papaya and salt solution was seen. The accident happened inside this empty tank during its manual desludging/emptying operation by un-skilled workers.
6. The gate of papaya cuts storage shed was opened before the Joint Committee during the visit. A sharp smell of putrefaction was experienced at the gate. The presence of gases was monitored by gas detector equipment by MPPCB officials. The gas detector indicate alarming presence of methane, propane, hydrogen gases inside the storage shed. There was no ventilation facility seen at storage shed to escape organic gases generated due to putrefaction of papaya.

7. It was also informed to Joint Committee that the papaya storage shed has locked since the day of incident to day of visit, except for 05.09.2023 on which Hon'ble Chairman National Commission for Safai Karmacharis, Shri M. Venkatesan visited the spot for a short while.
8. During the visit no deceased dependents or relatives were presented/contacted by the team for knowing the facts.
9. The brief description of said industry and status of permissions is summarized as under:

<b>Title of Details</b>	<b>Description</b>	<b>Supportin g Enclosure</b>
Name of Industry	M/s Sakshi Food Products	
Location of Industry	Survey No. 168/1, 168/2, 170/1 and 170/2 in Village Dhanela, AB Road, TehsilBanmore, District Morena, MP GPS coordinates : Latitude 26.4275 N Longitude 78.0400 E	C 1
Type of Firm	Partnership Firm	
Name of Partners	1. Shri Sajal Agrawal 2. Smt. Sakshi Goyal	
Type of Industry	Small Scale, Orange Category, Non-hazardous type food processing unit	
Date of commissioning of industry	10.10.2015	
Product and Production Capacity	<b>As per consent of the MPPCB</b> 1. Caramel Colour-1500 TPA 2. Flavored Concentrates/ Drinks-50 TPA 3. Fruit Cuts-3000 TPA 4. Invert Sugar Syrup-3000 TPA	C 3
Raw Materials Used	1. Dextrose Syrup- 60 TPA 2. Fruits- 3000 TPA 3. Sugar- 5000 TPA 4. Vegetable Oil- 12 TPA 5. Process Chemicals - 6 TPA	

Status of Consent of MPPCB	<ol style="list-style-type: none"> <li>1. CTE granted on 08.05.2015</li> <li>2. CTO granted on 15.10.2015 (Valid till 30.09.2016)</li> <li>3. CTO granted on 03.12.2016 (Valid till 30.09.2017)</li> <li>4. CTO granted on 19.01.2018 (Valid till 30.09.2019)</li> <li>5. CTE Expansion granted on 19.09.2019</li> <li>6. CTO granted on 19.12.2019 (Valid till 30.09.2020)</li> <li>7. CTO Expansion granted on 18.05.2020 (Valid till 30.09.2021)</li> <li>8. CTO granted on 13.08.2021 (Valid till 30.09.2024)</li> </ol>	C 3
Status of Factory License issued by Industrial Health & Safety Department	Latest license to work a factory granted on 05.12.2022 for validity up to 31.12.2023	C 4
Status of Food License issued by GoI, Food Safety and Standards Authority of India under FSS Act, 2006	Latest license granted on 01.05.2023 for validity up to 21.09.2024	C 5

**[B] CAUSE OF DEATH OF THE WORKERS:**

Joint Committee discussed the matter with Industrial Health and Safety Department (IHSD) Officials present during the visit. Cause of death of five workers as per short postmortem report is **Asphyxiation (Annexure-C 6)**. This cause is supported by observations of the Joint Committee during visit that is presence of alarming concentration of organic gases like methane, propane, hydrogen generated due to putrefaction of papaya cuts indicated by gas detector equipment and also no ventilation facility found in papaya cuts storage shed to escape the generated gases. Thus accumulation of organic gases in alarming

concentration inside the closed papaya cuts storage shed was the most probable cause of death of workers due to acute suffocation and asphyxiation. Following lapses are also responsible for the incident:

1. No safety precaution sign board was displayed by industry within factory premises.
2. No safety equipment like safety belt, life line wire rope, mask, portable oxygen meter, oxygen cylinder supported respiration equipment etc. were provided to workers for emptying the papaya preservation tank on the day of incident. Also no supervisor was available to supervise the tank emptying work.
3. No mechanical system or pump was provided for desludging and transfer of salt water from storage tank to disposal pit.
4. The workers deployed by industry for cleaning of papaya storage tank emptying work were neither trained nor aware of the risks associated with the work and also no supervisor was present to guide them to carry out the work safely.

**[C] LAPSES WHICH RESULTED INTO GENERATION/ESCAPE OF POISONOUS GASES IN THE TANK:**

Considering the observations made by Joint Committee during site visit and discussion with IHSD officials following lapses have been identified which were responsible for the tragic incident death of five workers:

1. As intimated by IHS official that no incident of putrefaction of papaya cuts during its storage and preservation happened in past in this factory. If any putrefaction occurred than that material is of no use as raw material. Normally no putrefaction of papaya cuts take place in preservation tanks under common salt solution

of 20% strength. In exceptional case of not maintaining the common salt solution strength as per requirement of 20% or under hot and humid conditions putrefaction of papaya cuts take place then only organic gases like methane, propane and CO, CO<sub>2</sub> and other VOCs are generated. So proper ventilation facilities are required to escape the generated gases from the storage/preservation shed for comfort of workmen. But in the said industry papaya cuts storage cum preservation shed was found completely closed without proper ventilation facility. It was also informed to Joint Committee that papaya storage shed was in lock condition for about 16 hours before workers entered inside it for tank cleaning. Papaya cuts has already been used as raw material from the tank inside which incident was occurred. Only some salt water and papaya pulp was left. So it is expected that due to not maintaining salt solution concentration to 20% putrefaction of residue papaya pulp took place and harmful gases were generated and accumulation of these harmful gases inside the tank up to lethal concentration might cause death of workers. IHS officials also informed that ventilation opening not allowed under the provisions of Food Safety Standards Act to prevent contamination by insect, flies, extraneous material etc.

2. As per IHS officials industry established papaya cuts preservation shed without obtaining approval of layout map from the Chief Factory Inspector.
3. As per IHS officials those workers who descended into the tank, succumb to asphyxiation but those stay at the floor level did not get harmed. Even rescue team retrieved body of the deceased within couple of hours without bearing any oxygen cylinder equipped breathing apparatus.

**[D] COMPENSATION TO BE GIVEN TO THE DECEASED**

As per information made available to Joint Committee by district administration Morena and Industrial Health and Safety Department Gwalior the status of compensation granted / under process to be given to legal ancestors of five deceased persons is as under:

1. Under **Sambal Yojna** financial support of Rs. 4.00 Lakh each for three deceased workers Ram Avtar Gurjar, Girraj Singh & Rajesh Singh has already been approved and E-payment order issued by Janpad Panchayat Jaura District Morena on dated 01.09.2023 **Annexure-C 7**.
2. Remaining two deceased workers Ram Naresh and Veer Singh were not found eligible for financial support under Sambal Yojna. So a proposal has been send by District Magistrate Morena on dated 31.08.2023 to Secretary to CM, Bhopal to sanction financial support of Rs. 4.0 Lakh each for these two workers from CM Relief Fund **Annexure-C 8**.
3. The case of compensation to work legal dependents of deceased workers under the provision of Workman Compensation Act, 1923 is under process in Labour Court Gwalior cum Commissioner Workman compensation. The name of deceased workers and amount of compensation due to their dependents from employer is mentioned herein below:-

1.	Rajesh Singh s/o Badri Ghurraiya	Age 40 yrs.	Rs.888620/-
2.	Ram Avtar Gurjar s/o Ramkishan	Age 34 yrs.	Rs.962105/-
3.	Ram Naresh s/o Ramkishan	Age 38 yrs.	Rs.914627/-
4.	Veer Singh s/o Ramkishan	Age 30 yrs.	Rs.1003503/-

5.	GirrajSingh s/o Munni Singh Ghuraiya	Age 35 yrs.	Rs.951200/-
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Demand drafts towards compensation to dependents of deceased has been prepared by employer enclosed as **Annexure-C 9**. These drafts are being made in the name of Commissioner Compensation in compliance to Section 8 of Employees Compensation Act, 1923. Dependents were advised by IHS Department to file civil claim before the Industrial Labour Court. Now Labour Court will identify the dependents and apportioned compensation amount amongst dependents. The status and action taken report submitted by the Industrial Health and Safety Department is enclosed as **Annexure-C 10**.

**[E] ACTION TAKEN REPORT:**

1. Industrial Health and Safety Department already filed criminal case against the industry M/s Sakshi Food Products under the provisions of Factory Act, 1948 on dated 08.09.2023 before CJM Court Morena bearing registration number RCT/5255/2023 **Annexure-C 10**.
2. MPPCB issued closer direction to industry M/s Sakshi Food Products under section 33A of The Water (Prevention and Control of Pollution) Act, 1974 & under section 31A of The Air (Prevention and Control of Pollution) Act, 1981 on dated 15.09.2023 due to non-compliance of consent conditions and discharge of polluted effluent in kachcha pond within factory premises **Annexure-C 11**.

**[F] CONCLUSION :**

1. The incident occurred because workers were not made aware of the gases generation in the process, non-availability of gas detectors/ alarming system in the raw material storage shed, Safety precautions not taken/ followed i.e. checking of oxygen levels and

harmful gases presence in the tin shed as well as in concrete tanks, PPEs were not provided/used while entering the shed & pit by the workers.No inspections of said factory in past two yearsby regulating authorities encourages employer to observe non-adherence to stipulation of the regulating laws.

2. The death of 5 workers may be occurred since raw material storage tin shed constructed at the back side of the plant is not having any ventilation and not even exhaust fan provided.As a result the gases (carbon dioxide, carbon monoxide, methane, propane, hydrogen sulphide etc.) generated due to putrefaction of papaya in preservation tank having higher density than oxygen have settled at the bottom of the tank and replaced the oxygen in the tank and caused breathing discomfort and collapsed the workers one by one when they entered in to the tank. As per the Industrial Health and Safety Department the industry has not taken approval of layout map for construction of tin shed of papaya storage cum preservation shed where the accident occurred. The postmortem report also revealed that the death occurred due to asphyxiation. As per the district administration, the samples were sent to the Forensic Laboratory and the report is awaited for knowing the exact reason for death. As per the ADM Morena the report is expected upto end of October 2023.
3. As per ADM Morena out of 5 deceased workers only 3 are eligible for compensation of Rs. 4 lakhs under state government Sambal Yojna scheme and 2 are not eligible. As per ADM payment process for all the three was done but due to non-availability of proper account the transaction failed. New account has been opened two-three days before. Process of transaction has been started and payment will be done shortly.Rest two deceased persons were not

eligible under Sambal Yojna for them District Magistrate Morena sent a proposal to Secretary to CM, Bhopal for sanction of Rs. 4 lakhs from CM Relief Fund. However, it is unclear that the deceased dependents who are not eligible under Sambal Yojana will get the compensation or not and when will be the Sambal Yojana eligible deceased dependents will get the compensation, therefore Hon'ble NGT may issue directions to state government.

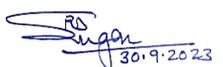
4. Hon'ble NGT has fixed Rs. 20 lakhs as a compensation to the deceased dependents in the similar case i.e. vide order dated 02.05.2023 in OA No. 327 of 2023 in the matter of news items published in India Today dated 30.04.2023 titled '3 minors among 11 dead in Ludhiana gas leak. Copy of the order is enclosed for ready reference **Annexure-C 12**.
5. IHS official opinion in the instant case that regarding payment of extra ordinary compensation amount will be in-appropriate as law of legislature pertaining to compensation i.e. Employees Compensation Act, 1923 and Employees State Insurance Services Act, 1949 is already in place. So there is no legislative gap or vacuum exist in the matter of compensation per say. Hence power of Court under tort doctrine of jurisprudence is not applicable in the instant case.
6. The permission for re-opening of the industry should be given only after complying all the norms as there is no ETP for treatment of effluent generated from the process and untreated effluent is stored inside the factory premises in the kachcha ponds, the ETP established earlier by the industry has been completely dismantled somewhere in last two years period without any intimation to MPPCB and operating the plant without any ETP, solid waste dumped inside plant premises, safety norms are not being followed, ammonia gas handling system is not proper as large number of cylinders stored openly in front of office which require proper earmarked space and adequate safety measures for preventing any kind of damage to human life if any leakage occurs.

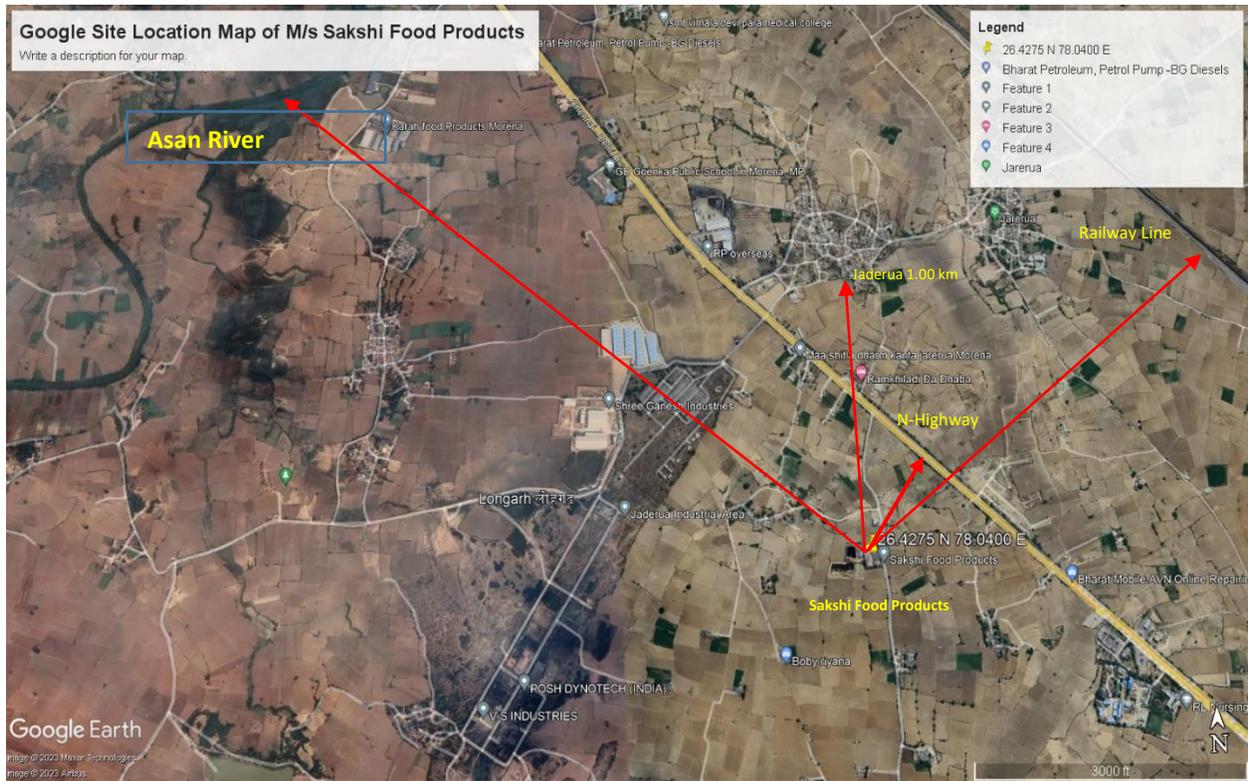
7. The industry was operated without any Effluent treatment plant and the old ETP was completely dismantled. The untreated effluent is disposed inside the factory premises in kachchponds so it can't be ruled out that the effluent was not pumped in to the ground water through bore well which is already existing near the wastewater storage pond. Report of untreated effluent stored in kachcha pond is enclosed as **Annexure-C 13** which shows that stored effluent is not as per prescribed norms. Therefore, MPPCB may conduct detailed investigation before allowing the plant to operate.
8. The Joint committee recommends recovery of environment compensation from the project authorities under polluter pays principle based on a damage assessment study to be undertaken by an expert agency taking into consideration the ground water contamination, soil contamination, due to unauthorized discharge on land.
9. Adequate ventilation shall be ensured in all the process areas including papaya cut storage shed and hydrocarbon and VOC detectors with alarm systems needs to be installed in the process areas for early detection of toxic gases.
10. Standard Operating Procedure for evacuation of the papaya cut fruit from the brine preservations tanks needs to be established.
11. Pre-placement hands-on trainings with periodic mock drills and safety trainings/talks shall be made a mandatory operational task in all the food processing industries.
12. As the viscera of the deceased persons were sent for forensic analysis to Forensic Science Laboratory, the joint committee opines that the exact cause of death may be ascertained on receipt of FSL reports, although the preliminary findings reveals the exposure to toxic hydrocarbon/Volatile Organic compounds as the primary cause of death.

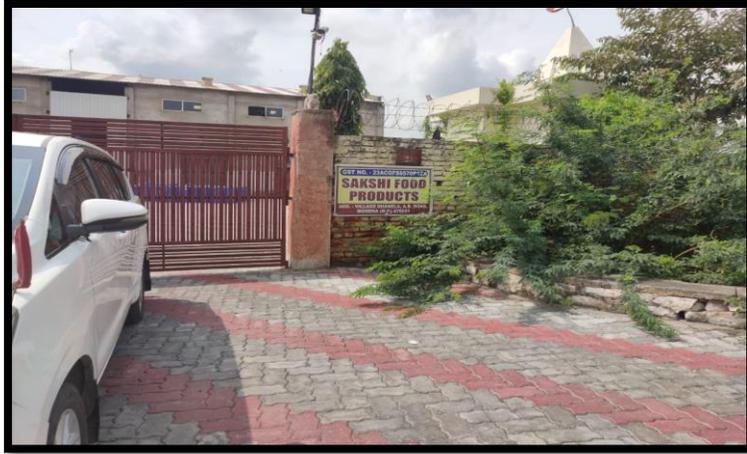
13. Post-accident, all the processes were halted and storage tanks with rotten papaya were seen intact, which needs to be cleaned up on an urgent basis under the expert guidance to avoid further build-up of toxic gases in the factory premises. District Administration in consultation with the local MPPCB shall ensure the proper clean-up of all process vessels and storage tanks, funds for which shall be obtained from the project authorities under polluter pays principle.

14. Guidelines for environmental management in Food processing industries needs to be framed by CPCB in consultation with MoEF&CC for better management of Environment taking into consideration Mission LIFE targets also.

The member of the joint committee present during meeting & field inspection on 22.09.2023 duly signed this report as follows:

Sr. No.	Name of Department	Name of Representative	Signature
1.	District Magistrate, Morena	Shri Ankit Asthana DM/Collector Morena	
1.	District Magistrate, Morena	Shri C. B. Prasad ADM, Morena	
2.	Member Secretary, M. P. Pollution Control Board	Shri R. R. Singh Sengar Regional Officer, MPPCB, Gwalior	
3.	Representative of Central Pollution Control Board	Shri P. Jagan Regional Director, CPCB, Bhopal	
4.	Senior Scientist of Regional Office of MoEF&CC	Dr. H.V.C. Chari Guntupalli Scientist 'E' MoEF&CC, RO Bhopal	
5.	Directorate of Industrial Safety and Health (DISH)	Shri Anand Raisardar Deputy Director, Industrial Health and Safety, Gwalior	





**Main Gate of M/s Sakshi Food Products**



**Photographs showing factory premise**



**Photographs showing papaya cuts storage shed (Blue)**



**Monitoring of organic gases at the papaya storage shed by portable gas detector equipment**



**Inside view of papaya storage shed**



**Photograph showing papaya storage tank where incident occurred**



**UNTREATED EFFLUENT STORED IN KACHCHA POND INSIDE FACTORY PREMISES**



**SOLID WASTE DUMPED INSIDE FACTORY PREMISES**



# Consent Order

M.P. Pollution Control Board - Gwalior  
Pandit Deendayal Nagar, Housing Board Colony,  
Gwalior 474 020  
Gwalior  
Tele : 0751-2472020

## Annexure-C 3

ORANGE-SMALL

CCA-Renewal

CONSENT NO: \*\*\*

PCB ID: 33238

Outward No:16945,13/08/2021

Consent No:AW-90219

NO: /MPPCB/GWR

To,

**The Occupier,**  
**M/s. Sakshi Food Products,**  
**Vill. Dhanela, AB Road, Morena,**  
**Kaushal Goyal, Vill. Dhanela, Dist : Morena**

**Subject:** Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

**Ref:** Your Consent to Operate Application Receipt No. 1085742 Dt. 12/08/2021 and last communication received on Dt.26/07/2021

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 30/09/2024, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

### SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location:** Vill. Dhanela, AB Road, Morena  
**b. The capital investment in lakhs:** Rs. 448  
**c. Product & Production Capacity:**

Product	Qty / year
Caramel Color	1500.000 M.T (One Thousand Five Hundred Metric Ton)
Flavored Concentrate/Drinks	50.000 M.T (Fifty Metric Ton)
Fruit Cuts	3000.000 M.T (Three Thousand Metric Ton)
Invert Syrup	3000.000 M.T (Three Thousand Metric Ton)

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 30/09/2024 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

### Enclosures:-

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions

Signature Not Verified  
Digitally Signed by : NETRA  
PAL SINGH,SSO  
Date: 13/08/2021 04:57:38 PM

**NETRAPAL SINGH**  
**Regional Officer**



(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # Y289VI6H5V



## CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 22.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.800 KL/day

### 2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD <sub>3</sub> Days 27 <input type="checkbox"/> C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD <sub>3</sub> Days 27 <input type="checkbox"/> C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 56.500	WWG : 22.800	Water Source	Remark
1	Boiler Feed	20.000	2.000	Borewell	
2	Cooling Water	0.500	0.100	Borewell	
3	Domestic Purpose	1.500	0.800	Borewell	
4	Floor / Utensils / Other Washing	10.000	0.900	Borewell	
5	Mnfg Process	25.000	22.000	Borewell	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

### 6. Compilation of Monitoring data-

- Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

### 7. Recording of Monitoring Activities & Results-

- The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- The date, exact place and time of sampling
- The dates on which analysis were performed

**Consent No:AW-90219**



- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

#### 8. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

#### 9. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

#### 10. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

#### 11. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, Shell fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

#### 12. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

#### 13. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

14. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.



## CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment installed	P.M, SOX, NOX(mg/NM3)
Boiler	10 ton./hr.	30	AGR	Bag Filter, Cyclone	100, 80, 80

2. The applicant shall observe the following fuel pattern:

Name of Fuel	Quantity
Agro Waste	150 KG/HR.

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m<sup>3</sup> (PM10 µg/m<sup>3</sup> 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m<sup>3</sup> (PM2.5 µg/m<sup>3</sup> 24 hrs. basis)
- Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
- Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m<sup>3</sup>

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

6. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

(Minimum number of plants to be planted by the unit:-63 )

## GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

### **Non Hazardous Solid wastes:-**

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

**Consent No:AW-90219**



## Consent Order

M.P. Pollution Control Board - Gwalior  
Pandit Deendayal Nagar, Housing Board Colony,  
Gwalior 474 020  
Gwalior  
Tele : 0751-2472020

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
8. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
9. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
10. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
  - (a) Violation of any terms and conditions of this Consent.
  - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
  - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
11. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

### Additional condition:- (if any) :-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of  
M.P. Pollution Control Board



(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # Y289VI6H5V

NETRAPAL SINGH  
Regional Officer

**Consent No:AW-90219**



# Consent Order

M.P. Pollution Control Board - Gwalior  
Pandit Deendayal Nagar, Housing Board Colony,  
Gwalior 474 020  
Gwalior  
Tele : 0751-2472020

RED-SMALL

CCA-Expansion

CONSENT NO: \*\*\*

PCB ID: 33238

Outward No:15515,18/05/2020

Consent No:AW-75848

NO: /MPPCB/GWR

To,  
**The Occupier,**  
**M/s. Sakshi Food Products,**  
**Vill. Dhanela, AB Road, Morena,**  
**Kaushal Goyal, Vill. Dhanela, AB Road, Morena**

**Subject:** Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

**Ref:** Your Consent to Operate Application Receipt No. 956464 Dt. 28/04/2020 and last communication received on Dt.30/12/2019

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 30/09/2021, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

## SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location:** Vill. Dhanela, AB Road, Morena, Kaushal Goyal, Vill. Dhanela, AB Road, Morena
- b. The capital investment in lakhs:** Rs. 448
- c. Product & Production Capacity:**

Product	Qty / year
Caramel Color	1500.000 M.T (One Thousand Five Hundred Metric Ton)
Flavoured Concentrate/Drinks	50.000 M.T (Fifty Metric Ton)
Fruit Cuts	3000.000 M.T (Three Thousand Metric Ton)
Invert Syrup	3000.000 M.T (Three Thousand Metric Ton)

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 30/09/2021 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

### Enclosures:-

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions



e-Signed On 18/05/2020 18:32:38  
(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # 45WN3NH3D9

NETRAPAL SINGH  
Regional Officer



## CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 22.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.800 KL/day

### 2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD <sub>3</sub> Days 27 <input type="checkbox"/> C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD <sub>3</sub> Days 27 <input type="checkbox"/> C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 56.500	WWG : 22.800	Water Source	Remark
1	Boiler Feed	20.000	2.000	Borewell	
2	Cooling Water	0.500	0.100	Borewell	
3	Domestic Purpose	1.500	0.800	Borewell	
4	Floor / Utensils Washing	10.000	0.900	Borewell	
5	Mnfg Process	25.000	22.000	Borewell	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

### 6. Compilation of Monitoring data-

- Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

### 7. Recording of Monitoring Activities & Results-

- The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- The date, exact place and time of sampling
- The dates on which analysis were performed

**Consent No:AW-75848**



- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

#### 8. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

#### 9. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

#### 10. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

#### 11. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, Shell fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

#### 12. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

#### 13. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

14. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.



## CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
Boiler	10 ton./hr.	30	AGR	Cyclone , Bag Filter	100,80,80

2. The applicant shall observe the following fuel pattern:

Name of Fuel	Quantity
Agro Waste	150 KG/HR.

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100  $\mu\text{g}/\text{m}^3$  (PM10  $\mu\text{g}/\text{m}^3$  24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60  $\mu\text{g}/\text{m}^3$  (PM2.5  $\mu\text{g}/\text{m}^3$  24 hrs. basis)
- Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80  $\mu\text{g}/\text{m}^3$
- Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80  $\mu\text{g}/\text{m}^3$
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000  $\mu\text{g}/\text{m}^3$

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

6. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

### GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

#### **Non Hazardous Solid wastes:-**

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.

**Consent No:AW-75848**



## Consent Order

M.P. Pollution Control Board - Gwalior  
Pandit Deendayal Nagar, Housing Board Colony,  
Gwalior 474 020  
Gwalior  
Tele : 0751-2472020

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

8. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

9. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

10. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

11. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

### Additional condition:- (if any) :-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of  
M.P. Pollution Control Board



e-Signed On 18/05/2020 18:32:38  
(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # 45WN3NH3D9

NETRAPAL SINGH  
Regional Officer

**Consent No:AW-75848**



# Consent Order

M.P. Pollution Control Board - Gwalior  
Pandit Deendayal Nagar, Housing Board Colony,  
Gwalior 474 020  
Gwalior  
Tele : 0751-2472020

RED-SMALL

CCA-Renewal

CONSENT NO: \*\*\*

PCB ID: 33238

**Outward No:15140,19/12/2019**

**Consent No:AW-72284**

NO: /MPPCB/GWR

To,  
**The Occupier,**  
**M/s. Sakshi Food Products,**  
**Vill. Dhanela, AB Road, Morena,**  
**Kaushal Goyal, Vill. Dhanela, AB Road, Morena**

**Subject:** Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

**Ref:** Your Consent to Operate Application Receipt No. 913665 Dt. 25/11/2019 and last communication received on Dt.07/11/2019

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 30/09/2020, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

**SUBJECT TO THE FOLLOWING CONDITIONS :-**

- a. Location:** Vill. Dhanela, AB Road, Morena
- b. The capital investment in lakhs:** Rs. 448
- c. Product & Production Capacity:**

Product	Qty / year
Caramel Color	800.000 M.T (Eight Hundred Metric Ton)
Emulsifier	50.000 M.T (Fifty Metric Ton)
Flavoured Concentrate/Drinks	50.000 M.T (Fifty Metric Ton)
Invert Syrup	1200.000 M.T (One Thousand Two Hundred Metric Ton)

*Note:- For any change in above industry shall obtain fresh consent from the board.*

The Validity of the consent is up to 30/09/2020 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

**Enclosures:-**

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions



**e-Signed On 19/12/2019 21:31:38**  
**(Organic Authentication on AADHAR from UIDAI Server)**  
**TPAV # 4849RO73JU**

**NETRAPAL SINGH**  
**Regional Officer**



# Consent Order

## CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 22.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.800 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD <sub>3</sub> Days 27 <input type="checkbox"/> C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD <sub>3</sub> Days 27 <input type="checkbox"/> C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 56.500	WWG : 22.800	Water Source	Remark
1	Boiler Feed	20.000	2.000	Borewell	
2	Cooling Water	0.500	0.100	Borewell	
3	Domestic Purpose	1.500	0.800	Borewell	
4	Floor / Utensils Washing	10.000	0.900	Borewell	
5	Mnfg Process	25.000	22.000	Borewell	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. Compilation of Monitoring data-

- Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

7. Recording of Monitoring Activities & Results-

- The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
  - The date, exact place and time of sampling
  - The dates on which analysis were performed
  - Who performed the analysis?
  - The analytical techniques or methods used and
  - The result of all required analysis

**Consent No:AW-72284**



iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

#### 8. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

#### 9. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

#### 10. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

#### 11. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

#### 12. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

#### 13. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

14. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.



## CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
Boiler	10 ton./hr.	30	AGR	Cyclone ,	100, 80, 80

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m<sup>3</sup> (PM10 µg/m<sup>3</sup> 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m<sup>3</sup> (PM2.5 µg/m<sup>3</sup> 24 hrs. basis)
- Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
- Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m<sup>3</sup>

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

6. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

### GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

#### **Non Hazardous Solid wastes:-**

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.



## Consent Order

M.P. Pollution Control Board - Gwalior  
Pandit Deendayal Nagar, Housing Board Colony,  
Gwalior 474 020  
Gwalior  
Tele : 0751-2472020

5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
7. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation
8. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
9. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
10. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
  - (a) Violation of any terms and conditions of this Consent.
  - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
  - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
11. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

### **Additional condition:- (if any) :-**

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974 , The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of  
M.P. Pollution Control Board



e-Signed On 19/12/2019 21:31:38  
(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # 4849RO73JU

NETRAPAL SINGH  
Regional Officer

**Consent No:AW-72284**



# Consent Order

M.P. Pollution Control Board - Gwalior  
Pandit Deendayal Nagar, Housing Board Colony,  
Gwalior 474 020  
Gwalior  
Tele : 0751-2472020

RED-SMALL

CTE-Expansion

CONSENT NO: \*\*\*

PCB ID: 33238

Outward No: 14844.11/09/2019  
NO: /MPPCB/GWR

Consent No: CTE-69311  
Dated: 09/09/2019

To,  
**M/s. Sakshi Food Products,**  
**Vill. Dhanela, AB Road, Morena, Kaushal Goyal, Vill. Dhanela, AB Road, Morena,**  
**Dist : Morena, Tal : Morena, SIDC : Not In SIDC**

**Subject:** Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

**Ref:** Your Consent to Establish Application Receipt No. 859100 Dt. 22/08/2019 and last communication received on Dt. 29/07/2019

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for setting up of an industrial plant/activities at Kaushal Goyal, Vill. Dhanela, AB Road, Morena Vill. Dhanela, AB Road, Morena, Dhanela, Morena, Morena, Phone No. 9644062689

## SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location:** Vill. Dhanela, AB Road, Morena, Kaushal Goyal, Vill. Dhanela, AB Road, Morena Vill. Dhanela, AB Road, Morena, Dhanela, Morena, Morena, Contact No. 9644062689
- The capital investment in lakhs:** Rs. 448
- Product & Production Capacity:**

Product	Qty / year
Caramel Color	1500.000 M.T (One Thousand Five Hundred Metric Ton)
Flavoured Concentrate/Drinks	50.000 M.T (Fifty Metric Ton)
Fruit Cuts	3000.000 M.T (Thirty Thousand Metric Ton)
Invert Syrup	3000.000 M.T (Thirty Thousand Metric Ton)

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

### Enclosures:-

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions



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TPAV # 73POSE4E1Y

NETRAPAL SINGH  
Regional Officer



# Consent Order

M.P. Pollution Control Board - Gwalior  
Pandit Deendayal Nagar, Housing Board Colony,  
Gwalior 474 020  
Gwalior  
Tele : 0751-2472020

## CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 22.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.800 KL/day

### 2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 56.500	WWG : 22.800	Water Source	Remark
1	Boiler Feed	20.000	2.000	Borewell	
2	Cooling Water	0.500	0.100	Borewell	
3	Domestic Purpose	1.500	0.800	Borewell	
4	Floor / Utensils Washing	10.000	0.900	Borewell	
5	Mnfg Process	25.000	22.000	Borewell	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

### 6. Compilation of Monitoring data-

- Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

### 7. Recording of Monitoring Activities & Results-

- The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
  - The date, exact place and time of sampling
  - The dates on which analysis were performed

**Consent No:CTE-69311**



- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

#### 8. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

#### 9. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

#### 10. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

#### 11. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

#### 12. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

#### 13. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

14. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

**Additional Water condition:- (if any) :-**



## Consent Order

M.P. Pollution Control Board - Gwalior  
Pandit Deendayal Nagar, Housing Board Colony,  
Gwalior 474 020  
Gwalior  
Tele : 0751-2472020

### CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
Boiler	10 ton./hr.	30	AGR	Cyclone , Bag Filter	150,100,50

2. The applicant shall observe the following fuel pattern:

Name of Fuel	Quantity
Agro Waste	150 KG/HR.

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100  $\mu\text{g}/\text{m}^3$  (PM10  $\mu\text{g}/\text{m}^3$  24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60  $\mu\text{g}/\text{m}^3$  (PM2.5  $\mu\text{g}/\text{m}^3$  24 hrs. basis)
- Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80  $\mu\text{g}/\text{m}^3$
- Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80  $\mu\text{g}/\text{m}^3$
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000  $\mu\text{g}/\text{m}^3$

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

6. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

**Additional Air condition:- (if any)**

:-

**Consent No:CTE-69311**



## Consent Order

M.P. Pollution Control Board - Gwalior  
Pandit Deendayal Nagar, Housing Board Colony,  
Gwalior 474 020  
Gwalior  
Tele : 0751-2472020

### GENERAL CONDITIONS:

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
  - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
  - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
  - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
  - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
  - e. To sample at reasonable times any discharge or pollutants.
3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
8. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
9. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
10. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
  - (a) Violation of any terms and conditions of this Consent.
  - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
  - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
11. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

### Additional condition:- (if any) :-

For and on behalf of  
M.P. Pollution Control Board



e-Signed On 11/09/2019 21:07:31  
(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # 73POSE4E1Y

NETRAPAL SINGH  
Regional Officer

**Consent No:CTE-69311**



# Consent Order

M.P. Pollution Control Board - Gwalior  
Pandit Deendayal Nagar, Housing Board Colony,  
Gwalior 474 020  
Gwalior  
Tele : 0751-2472020

RED-SMALL

CCA-Renewal

VALIDITY (A/W): 30/09/2019

CONSENT NO: \*\*\*

PCB ID: 33238

NO: /MPPCB/GWR

To,  
**The Occupier,**  
**M/s. Sakshi Food Products,**  
**Vill. Dhanela, AB Road, Morena, Kaushal Goyal, Vill. Dhanela, AB Road, Morena,**  
**Dist : Morena, Tal : Morena, SIDC : Not In SIDC**

**Subject:** Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

**Ref:** Your Consent to Operate Application Receipt No. 436202 Dt. 17/11/2017 and last communication received on Dt.

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 30/09/2019, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

## SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location:** Vill. Dhanela, AB Road, Morena, Kaushal Goyal, Vill. Dhanela, AB Road, Morena Vill. Dhanela, AB Road, Morena, Dhanela, Morena, Morena
- b. The capital investment in lakhs:** Rs. 448
- c. Product & Production Capacity:**

Product	Production Qty / year
Caramel Color	800.000 M.T (Eight Hundred Metric Ton)
Emulsifier	50.000 M.T (Fifty Metric Ton)
Flavoured Concentrate/Drinks	50.000 M.T (Fifty Metric Ton)
Invert Syrup	1200.000 M.T (One Thousand Two Hundred Metric Ton)

*Note:- For any change in above industry shall obtain fresh consent from the board.*

The Validity of the consent is up to 30/09/2019 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

### Enclosures:-

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions



e-Signed On 19/01/2018 18:16:18  
(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # PSMWBMKV52

NETRAPAL SINGH  
Regional Officer

Consent No:AW-51308, Validity:30/09/2019, Outward No:13416,19/01/2018, TPAV # PSMWBMKV52



# Consent Order

M.P. Pollution Control Board - Gwalior  
Pandit Deendayal Nagar, Housing Board Colony,  
Gwalior 474 020  
Gwalior  
Tele : 0751-2472020

## CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 22.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.800 KL/day

### 2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	10 mg/l.
BOD 3 Days 270C	Not exceed	10 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 56.500	WWG : 22.800	Water Source	Remark
1	Boiler Feed	20.000	2.000	Borewell	
2	Cooling Water	0.500	0.100	Borewell	
3	Domestic Purpose	1.500	0.800	Borewell	
4	Floor / Utensils Washing	10.000	0.900	Borewell	
5	Mnfg Process	25.000	22.000	Borewell	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

### 6. Compilation of Monitoring-

- Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

### 7. Recording of Monitoring-

- The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- The date, exact place and time of sampling
- The dates on which analysis were performed

**Consent No:AW-51308, Validity:30/09/2019, Outward No:13416,19/01/2018, TPAV # PSMWBMKV52**



- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

#### 8. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

#### 9. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

#### 10. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

#### 11. Disposal of Collected Solid-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazd & other waste Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

#### 12. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

#### 13. Prohibition of By pass system-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

14. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

**Additional Water condition:- (if any) :-**



## CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
Boiler	10 ton./hr.	30	AGR	Cyclone	150,100,50

2. The applicant shall observe the following fuel pattern:

Name of Fuel	Quantity
Agro Waste	150 KG/HR.

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m<sup>3</sup> (PM10 µg/m<sup>3</sup> 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m<sup>3</sup> (PM2.5 µg/m<sup>3</sup> 24 hrs. basis)
- Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
- Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m<sup>3</sup>

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

6. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

### Additional Air condition:- (if any) :-

## GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

### **Non Hazardous Solid wastes:-**

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

**Consent No:AW-51308, Validity:30/09/2019, Outward No:13416,19/01/2018, TPAV # PSMWBMKV52**



## Consent Order

M.P. Pollution Control Board - Gwalior  
Pandit Deendayal Nagar, Housing Board Colony,  
Gwalior 474 020  
Gwalior  
Tele : 0751-2472020

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
8. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
9. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
10. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
  - (a) Violation of any terms and conditions of this Consent.
  - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
  - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
11. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

### Additional condition:- (if any) :-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of  
M.P. Pollution Control Board

( Regional Officer )

NETRAPAL SINGH  
Regional Officer



e-Signed On 19/01/2018 18:16:18  
(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # PSMWBMKV52

**Consent No:AW-51308, Validity:30/09/2019, Outward No:13416,19/01/2018, TPAV # PSMWBMKV52**



# Consent Order

M.P. Pollution Control Board - Gwalior  
Pandit Deendayal Nagar, Housing Board Colony,  
Gwalior 474 020  
Gwalior  
Tele : 0751-2472020

RED-SMALL

CCA-Renewal

VALIDITY (A/W): 30/09/2017

CONSENT NO: \*\*\*

PCB ID: 33238

NO: /MPPCB/GWR

To,  
**The Occupier,**  
**M/s. Sakshi Food Products,**  
**Vill. Dhanela, AB Road, Morena, Kaushal Goyal, Vill. Dhanela, AB Road, Morena,**  
**Dist : Morena, Tal : Morena, SIDC : Not In SIDC**

**Subject:** Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

**Ref:** Your Consent to Operate Application Receipt No. 252818 Dt. 17/09/2016 and last communication received on Dt. 16/09/2016

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 30/09/2017, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

## SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location:** Vill. Dhanela, AB Road, Morena, Kaushal Goyal, Vill. Dhanela, AB Road, Morena Vill. Dhanela, AB Road, Morena, Dhanela, Morena, Morena
- b. The capital investment in lakhs:** Rs. 448
- c. Product & Production Capacity:**

Product	Production Qty / year
Caramel Color	800.000 M.T (Eight Hundred Metric Ton)
Emulsifier	50.000 M.T (Fifty Metric Ton)
Flavoured Concentrate/Drinks	50.000 M.T (Fifty Metric Ton)
Invert Syrup	1200.000 M.T (One Thousand Two Hundred Metric Ton)

*Note:- For any change in above industry shall obtain fresh consent from the board.*

The Validity of the consent is up to 30/09/2017 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

### Enclosures:-

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions



NETRAPAL SINGH  
Regional Officer  
e-Signed On 03/12/2016 18:29:36  
(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # NRDFCJDGD8

**Consent No:AW-40770, Validity:30/09/2017, Outward No:12618,03/12/2016, TPAV # NRDFCJDGD8**



# Consent Order

M.P. Pollution Control Board - Gwalior  
Pandit Deendayal Nagar, Housing Board Colony,  
Gwalior 474 020  
Gwalior  
Tele : 0751-2472020

## CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 22.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.800 KL/day

### 2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	10 mg/l.
BOD 3 Days 270C	Not exceed	10 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 56.500	WWG : 22.800	Water Source	Remark
1	Boiler Feed	20.000	2.000	Borewell	
2	Cooling Water	0.500	0.100	Borewell	
3	Domestic Purpose	1.500	0.800	Borewell	
4	Floor / Utensils Washing	10.000	0.900	Borewell	
5	Mnfg Process	25.000	22.000	Borewell	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

### 6. Compilation of Monitoring-

- Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

### 7. Recording of Monitoring-

- The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- The date, exact place and time of sampling
- The dates on which analysis were performed

**Consent No:AW-40770, Validity:30/09/2017, Outward No:12618,03/12/2016, TPAV # NRDFCJDGD8**



- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

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Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

#### 9. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

#### 10. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

#### 11. Disposal of Collected Solid-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazd & other waste Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

#### 12. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

#### 13. Prohibition of By pass system-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

14. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

**Additional Water condition:- (if any) :-**



## CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
Boiler	10 ton./hr.	30	AGR	Cyclone ,	150,100,50

2. The applicant shall observe the following fuel pattern:

Name of Fuel	Quantity
Agro Waste	150 KG/HR.

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m<sup>3</sup> (PM10 µg/m<sup>3</sup> 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m<sup>3</sup> (PM2.5 µg/m<sup>3</sup> 24 hrs. basis)
- Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
- Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m<sup>3</sup>

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

6. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

### Additional Air condition:- (if any) :-

## GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

### **Non Hazardous Solid wastes:-**

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

**Consent No:AW-40770, Validity:30/09/2017, Outward No:12618,03/12/2016, TPAV # NRDFCJDGD8**



## Consent Order

M.P. Pollution Control Board - Gwalior  
Pandit Deendayal Nagar, Housing Board Colony,  
Gwalior 474 020  
Gwalior  
Tele : 0751-2472020

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
8. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
9. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
10. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
  - (a) Violation of any terms and conditions of this Consent.
  - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
  - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
11. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

### Additional condition:- (if any) :-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of  
M.P. Pollution Control Board

( Regional Officer )



NETRAPAL SINGH  
Regional Officer  
e-Signed On 03/12/2016 18:29:36  
(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # NRDFCJDGD8

**Consent No:AW-40770, Validity:30/09/2017, Outward No:12618,03/12/2016, TPAV # NRDFCJDGD8**



Madhya Pradesh Pollution Control Board  
मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड

Housing Board Colony Deen Dayal Nagar, - 474005 Ph. 07512472020

VALID FOR SSI / RED - VALIDITY- A/W - 30.09.2016 - VALIDITY HAZARDOUS - CON. NO. - AW- 3315/8

**CONSENT TO OPERATE**

No. - **AW** / RO/PCB/F. No. / Gwalior Gwalior/Dated.

To,  
**M/s. Sakshi Food Products,  
Village- Dhanela  
A.B. Road, District-Morena**

**Subject :-** Grant of **Consent to operate** under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

**Ref :** Your Consent to operate application Receipt No. 121807 Dt. 08/10/2015 and last communication received on. Dt. xx/xx/xxxx

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent for **one year** from **01/10/2015 to 30/09/2016** subject to the fulfillment of the terms & conditions, enclosed with this letter.

**SUBJECT TO THE FOLLOWING CONDITIONS :-**

**Location :-** Village- Dhanela, A.B. Road, Dist. Morena.  
**The capital investment of the unit is Rs.448.0 Lacs.**

**a. Production:-  
Product**

**Capacity**

Invert Syrup	- 1200 MT/Yr (One Thousand Two Hundred MT/Yr)
Caramel Colour	- 800 MT./Yr (Eight Hundred MT/Yr)
Flavoured Concentrate / Drinks	- 50 MT./Yr (Fifty MT/Yr)
Emulsifier	- 50 MT./Yr (Fifty MT/Yr)

**Note:-** For any change in above industry shall obtain fresh consent from the board.

**Enclosures:-**

1. Conditions pertaining to Water Act
2. Conditions pertaining to Air Act
3. General conditions

The Validity of the consent is for **one year** from **01/10/2015 to 30/09/2016** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office **6 months before expiry of the consent/Authorization**. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

*On & behalf of the Pollution control board*

ALOK KUMAR JAIN

Regional Officer  
M.P.P.C.B., Gwalior

Digitally signed by Alok Kumar Jain  
DN: cn=ALOK KUMAR JAIN, o=M.P.P.C.B., ou=M.P.P.C.B., email=ALOK.KUMAR.JAIN@mppcb.gov.in

Outward No:11162,16/10/2015

**CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION)  
ACT 1974 :-**

1. The daily quantity of trade effluent at out fall of the unit shall not exceed -22.0 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed --- 0.8 KL/day
2. **Trade Effluent Treatment:-**  
The applicant shall provide comprehensive effluent treatment system and maintain the same properly to achieve following standards-

pH	Between 5.5 – 9.0	TDS	Not exceed 2100 mg/l.
Suspended Solids	Not exceed 100 mg/l.	Chlorides	Not exceed 1000 mg/l.
BOD <sub>5 Days 27° C</sub>	Not exceed 30 mg/l.		
COD	Not exceed 250 mg/l.		
Oil and grease	Not exceed 10 mg/l.		

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable. Industry shall upgrade E.T.P. within 6 month after dispatch of this letter (if required)

3. **Sewage Treatment :-** The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between 5.5 – 9.0	
Suspended Solids	Not exceed	100 mg/l.
BOD <sub>5 Days 27° C</sub>	Not exceed	100 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.
5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water as per Water (Prevention and Control of Pollution) Cess Act 1977 for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.
6. Any change in production capacity, process, raw martial used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent.
8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area.
9. The specific effluent limitations and other pollution control applicable to the discharge permitted herein are set forth as above conditions.

**10. Compilation of Monitoring Data –**

- i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified. Sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online the same to the Board.

**11. Recording of Monitoring activities and Results –**

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:  
(i) The date, exact place and time of sampling  
(ii) The dates on which analysis were performed  
(iii) Who performed the analysis?  
(iv) The analytical techniques or methods used and  
(v) The result of all required analysis
- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.
- v. The applicant shall taken all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this Consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
- vi. Nothing in this Consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance, whether or not such non-compliance is due to factors beyond its control such as equipment break-down, electric power failure, accident or natural disaster.

**12. Reporting of Monitoring Results:-**

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

**13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-**

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

**14. Limitation of visible floating solids and foam:-**

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

**15. Disposal of Collected Solid:-**

(a) All hazardous waste/sludge shall be disposed of as per the Authorization issued under HW Rules 2008. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, Shell fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

**16. Non compliance with effluent limitations:-**

(a) If for any reason the applicant does not comply with or will be unable to comply with any daily maximum effluent limitations specified in this Consent the applicant shall immediately notify the Consent issuing authority or his designee by telephonic, on line and provided the Consent issuing Authority with the following information in writing within 5 days of such notification:

- (i) Cause if non compliance.
- (ii) A description of the non-complying discharge including its impact upon the receiving water.
- (iii) Anticipated the time condition of non compliance is expected to continue or if such condition has corrected, the duration of non-compliance.
- (iv) Step taken by the applicant to reduce and eliminate the non complying discharge, and
- (v) Step to be taken by the applicant to prevent recurrence of condition of not compliance.
- (vi) The applicant shall take all responsible steps to minimize any adverse impact to natural water resulting from non-compliance with any effluent limitation specified in his Consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non complying discharge.
- (vii) Nothing in this Consent shall be constructed to relieve the applicant from civil or criminal penalties for non Compliance, Whether or not such non-compliance is due to factors beyond his control such as equipment break down, electric power failure, accident or natural disaster.

**17. Provision for Electric Power Failure:** The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

**18. Prohibition of By pass of Treatment Facilities :** The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

(i) where unavoidable to prevent loss of life or severe property damage, or

(ii) Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

19. This consent to discharge shall expire on midnight of date of expiry. The occupier shall not discharge any effluent after the date of expiration.

**CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-**

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	capacity	Stack height	Control equipment to be installed	Maximum limits of pollutant
Boiler	01 Ton/hr	30 mtr	Cyclone	150 mg/nm <sup>3</sup>

Name of section	of Control equipment installed	to be	Maximum limits of pollutant
DG Sets	n.a	n.a	n.a

2. The applicant shall observe the following fuel pattern:

Name of Fuel	Quantity
Agro Waste	150 Kg/Hr.

3. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- a. Particulate Matter (less than 10 micron) (PM<sub>10</sub> mg/m<sup>3</sup> 24 hrs. basis) - 100 microgram/cubic meter
- b. Particulate Matter (less than 2.5 micron) (PM<sub>25</sub> mg/m<sup>3</sup> 24 hrs. basis) - 60 -"
- c. Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80 -"
- d. Nitrogen Oxides [NOx] (24 hrs. Basis) - 80 -"
- e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 -"

4. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

5. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

6. The industry/unit shall ensure the fugitive emission of particulate matter below 600 mg/m<sup>3</sup> at a distance of 10 meter from any source of emission/section/activities.

7. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

8. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises.
9. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
10. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional conditions.

**GENERAL CONDITIONS:**

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood. card board, gunny bags etc		Sale to authorized party/As Per CPCB, MoEF Guide lines.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
  - (a) To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
  - (b) To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
  - (c) To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
  - (d) To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
  - (e) To sample at reasonable times any discharge or pollutants.
3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of HW (M, H & T) Rules 2008 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

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8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation.
9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31<sup>st</sup> March on or before 30<sup>th</sup> September every year to the Board.
10. Industry shall obtain membership of Emergency Response Center of the Board if needed.
11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
- (a) Violation of any terms and conditions of this Consent.
  - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
  - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent/authorization as required under the Water (prevention & control of Pollution) Act, 1974, The Air(prevention & control of Pollution) Act,1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

*On & behalf of the Pollution control board*

ALOK KUMAR JAIN

Digitally signed by ALOK KUMAR JAIN  
DN: cn=OFF-POLLUTION CONTROL BOARD, ou=DEPT/IT/ENGINEERING, o=130020, postalCode=420339, st=Madhya Pradesh, ou=ALOK KUMAR JAIN  
Date: 2015.10.16 13:58:49 +05'30'

Regional Officer  
M.P.C.B., Gwalior

Outward No:11162,16/10/2015



क्षेत्रीय कार्यालय  
म.प्र. प्रदूषण नियंत्रण बोर्ड

दीनदयालनगर, हाउसिंग बोर्ड कालोनी, ग्वालियर-47400

लाल लघु श्रेणी उद्योग के लिये वैध

क्रमांक 2067 /क्षेका/प्रनिबो/ग्वा/2015

ग्वालियर, दिनांक 15/5/2015

प्रति,

✓ श्री कौशल गोयल

मेसर्स साक्षी फूड प्रोडक्ट्स, (ID-33238)

6/2 बालाजी विला, एल.आई.सी. आफिस के पास

तानसेन रोड, ग्वालियर,

जिला-ग्वालियर

विषय:-इकाई स्थापित करने की अनुमति।

सन्दर्भ:-आपका आवेदन पत्र क्रमांक शून्य दिनांक 2.5.2015

**XGN CTE 30890 Dt. 08/05/2015**

इस बोर्ड को जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के अंतर्गत प्रदत्त शक्तियों को अबाधित रखते हुए व आपकी उक्त अधिनियमों के तहत जिम्मेदारियों को कम न करते हुए और आपके द्वारा दूषित जल निस्त्राव व गैस उत्सर्जन के मानकों को प्राप्त करने के प्रस्ताव के अध्ययन के उपरांत यह बोर्ड आपको ग्राम-धनेला, ए.बी.रोड मुरैना, जिला-मुरैना में स्थित है, पर यूनिट "केवल स्थापित" करने की अनुमति निम्नलिखित शर्तों पर देता है:-

1. यह अनुमति "केवल यूनिट की स्थापना" हेतु निम्नलिखित उत्पादों व उत्पादन क्षमता हेतु दिनांक 08.05.2015 से 07.05.2020 तक मान्य है:-

क्रमांक	उत्पाद का नाम	उत्पादन क्षमता प्रतिवर्ष
1	इन्वर्ट सीरप	1200 मी.टन (एक हजार सौ मी.टन)
2	कैरामल कलर	800 मी.टन (आठ सौ मी.टन)
3	फ्लेवर्ड कन्सन्ट्रेट/ड्रिक्स	50 मी.टन (पचास मी.टन)
4	इमल्सीफायर	50 मी.टन (पचास मी.टन)

2. परिवेशी वायु की गुणवत्ता पर्यावरण एवं वन मंत्रालय द्वारा भारत के राजपत्र दिनांक 16.11.09 में जारी अधिसूचना के अनुसार होनी चाहिए। अधिसूचना में दर्शित कतिपय पैरामीटर्स निम्नानुसार है :-

- (अ) पार्टिकुलैट मैटर - 100 माइक्रोग्राम प्रतिघन मी.  
(10 माइक्रोन से कम आकर)
- (ब) कार्बन मोनोआक्साइड - 04 मिलीग्राम प्रतिघन मी.
- (स) सल्फरडाई ऑक्साइड - 80 माइक्रोग्राम प्रतिघन मी.
- (द) नाइट्रोजन डाईऑक्साइड - 80 माइक्रोग्राम प्रतिघन मी.

3. पर्यावरण को बेहतर बनाने के लिए उद्योग परिसर में वृक्षारोपण करेगा।

*Indkarn*

4. यह सम्मति पत्र अन्य शासकीय विभागों को उनके नियमों के अनुसार की जाने वाली कार्यवाहियों हेतु किसी भी प्रकार से प्रभावित नहीं करेगा। उद्योग को अनिवार्य रूप से संबंधित शासकीय विभागों से सम्मति प्राप्त करना अनिवार्य होगा।
5. उद्योग द्वारा प्रदूषण नियंत्रित करने के उपकरणों को चलाने हेतु अलग से बिजली के मीटर लगवाने होंगे।
6. उद्योग द्वारा प्रस्तुत योजना अनुसार दूषित जल उपचार संयंत्र का निर्माण अन्य सिविल निर्माण कार्यों के साथ-साथ करना होगी तथा प्रस्ताव में दिए अनुसार व्यवस्थाएं पूर्ण की जावेगी एवं शून्य निस्त्राव हेतु व्यवस्थाएं सुनिश्चित की जावेगी।
7. संस्था द्वारा उपचारित दूषित जल को स्वयं के परिसर में बागवानी कार्यों में उपयोग करने हेतु आवश्यक पाइन नेटवर्क स्थापित किया जावेगा। परिसर के बाहर उपचारित दूषित जल के निस्त्राव की अनुमति नहीं होगी।
8. उपयुक्त तकनीकी रूप से दक्ष व्यक्तियों से युक्त एक पर्यावरण प्रबन्धन सेल का गठन, वरिष्ठ कार्यकारी के अधीन करना होगा जो कि संगठन प्रमुख से सीधे सम्पर्क कर सके।
9. उद्योग को परिसर के चारों ओर वृक्षारोपण करना होगा।
11. इकाई द्वारा स्थल पर डिस्प्ले बोर्ड जिसमें इकाई का नाम, पता, रकवा एवं दूरभाष इत्यादि दर्शाते हुये लगाया जावे।
12. बोर्ड उपरोक्त वर्णित किसी भी शर्त को निरस्त व संशोधन करने का अधिकार सुरक्षित रखता है।

यह अनुमति पत्र केवल उद्योग स्थापना हेतु मान्य है। उद्योग/इकाई में उत्पादन हेतु उद्योग को विधिवत् "उत्पादन सम्मति" क्रमशः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 21 एवं जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 25/26 के अंतर्गत प्राप्त करना होगी। आपको यह सम्मति तभी प्रदान की जावेगी जब आपके द्वारा उपरोक्त वर्णित सभी शर्तों को पूरा कर लिया जावेगा। उत्पादन हेतु सम्मति प्राप्त करने हेतु आपको बोर्ड के समक्ष उद्योग प्रारंभ करने से कम से कम दो माह पूर्व निर्धारित प्रोफार्म में आवेदन पत्र देना होगा। आवेदन बोर्ड की बिना वैध सम्मति के इफ्लूएंट तथा गैस उत्सर्जन के लिए किसी निकास का इस्तेमाल नहीं करेगा।

कृपया इस पत्र की पावती भेजें।

म.प्र. प्रदूषण नियंत्रण बोर्ड के लिए  
तथा उसकी ओर से

*Luchooms*

( डॉ. पी. के. शर्मा )

मुख्य रसायनज्ञ, प्रभारी जिला मुरैना

पृ. क्रमांक

/क्षेका/प्रनिबो/ग्वा/2015

प्रतिलिपि:-

*(ए.के.जैन)*

क्षेत्रीय अधिकारी

ग्वालियर, दिनांक

1. रिकार्ड लिपिक, म.प्र. प्रदूषण नियंत्रण बोर्ड, ग्वालियर की ओर सूचनार्थ।

( डॉ. पी. के. शर्मा )

मुख्य रसायनज्ञ, प्रभारी जिला मुरैना

( ए.के.जैन )

क्षेत्रीय अधिकारी



**LICENCE TO WORK A FACTORY**  
(Form No.3 prescribed under Rule 5 of M.P Factories Rules, 1962)

Nic Number : Fee(in Rs) : 23532  
 Licence No : 52/15320/MRN/2MI/NH Challan No : NA  
 (Mention this number invariably in Date : NA  
 all correspondences with this office) Treasury : NA  
 Factory Id : FAC1500073 Auto Renewal

Licence is hereby granted to Mr./Mrs. : SAJAL AGRAWAL  
 Occupier of : SAKSHI FOOD PRODUCTS  
 Located at : VILLAGE - DHANELA, A.B ROAD, MORENA  
 District : Morena

(Subject to the provisions of the Factories Act, 1948 and the rules made there under and the conditions annexed here with) Valid only for the premises at the above location(as per the plan approved under the Factories Act and Rules) for use as a factory employing not more than 20 ( Twenty ) workers on any one day during the year and having installed motive power not Exceeding 250 ( Two hundred fifty ) Horse Power, where the manufacture process of MANUFACTURING OF INVERT SUGAR SYRUP, CAMEL, FRUIT CUTS /FRUIT PEELS AND FLAVORED CONCENTRATES will be carried by him.

This licence shall remain in force till the 31st day of December, 2023 (2023-2023)  
 Excess Amount : 0(In Rs)

GWALIOR  
 Dated : 05/12/2022

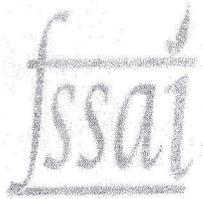
Signature valid  
 Digitally Signed By ANAND R. SARDAR  
 (INDORE)

Jt. Chief Inspector of Factories  
 Madhya Pradesh

वैधानिक सूचना: यह प्रमाण-पत्र बिना निरीक्षण जवाब सहायक के केवल आदेशक द्वारा ही जारी जानकारी के आधार पर जारी किया गया है जहां असत्य जानकारी वाले जाले पर आदेशक स्वयं उत्तरदायी होगा।

This is a digitally signed online verifiable document and does not need manual signature.  
 This certificate is accepted across all the departments and can be validated online on [www.labour.mp.gov.in](http://www.labour.mp.gov.in)

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Product Annexure

Form C

Government of India  
Food Safety and Standards Authority of India  
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: 10015026000783

Kind Of Business: Manufacturer - Vegetable oil and processing units

Sl.No.	Food Category	Sub-Food Category	Product	Oil Type
1	02 - Fats and oils, and fat emulsions	02.1 - Fats and oils essentially free from water	Rapeseed oil (torija oil) or mustard oil (sarson ka tel) [02.1.2]	Expeller Oils
Kind Of Business: Repacker - Vegetable oil and processing units				
2	02 - Fats and oils, and fat emulsions	02.1 - Fats and oils essentially free from water	Refined Soyabean Oil [02.1.2]	Refined Oils
Kind Of Business: Repacker - Vegetable oil and processing units				
3	02 - Fats and oils, and fat emulsions	02.1 - Fats and oils essentially free from water	Refined Rice Bran Oil [02.1.2]	Refined Oils
Kind Of Business: Repacker - Vegetable oil and processing units				

Oil Capacity		
Sl.No.	Oil Type	Capacity
1	Expeller Oils	30.00 Tonnes/day
2	Refined Oils	30.00 Tonnes/day

Kind Of Business: Manufacturer - General Manufacturing

Production Capacity(MT / Day): 40

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
1	11 - Sweeteners, including honey	11.1 - Refined and raw sugars	Golden Syrup [11.1.3.2]	Manufacturer - General Manufacturing
2	04 - Fruits and vegetables (including mushrooms and fungi, roots and tubers, fresh pulses and legumes, and aloe vera), seaweeds, and nuts and seeds	04.1 - Fruits	Candied, Crystallised And Glazed Fruit / Vegetable / Rhizome / Fruit Peel [04.1.2.7]	Manufacturer - General Manufacturing

Kind Of Business: Manufacturer - Proprietary Food

Production Capacity(MT / Day): 20



**Form C**  
**Government of India**  
**Food Safety and Standards Authority of India**  
**License under FSS Act, 2006**



अनुज्ञापि संख्या / License Number: **10015026000783**



- |   |  |
|---|--|
| 1. Name & Registered Office address of Licensee / अनुज्ञापिधारी के पंजीकृत कार्यालय का नाम और पता | SAKSHI FOOD PRODUCTS<br>Village - Dhaneia, A.B. Road, Morena, Madhya Pradesh, Morena, Madhya Pradesh-476001  |
| 2. Address of Authorized Premises / प्राधिकृत पंजीकृत कार्यालय का पता                             | Village - Dhaneia, A.B. Road, Morena, Madhya Pradesh, Morena, Madhya Pradesh-476001  |
| 3. Kind of Business / कारोबार का प्रकार   | Manufacturer - General Manufacturing<br>Manufacturer - Proprietary Food<br>Manufacturer - Substances Added to Food<br>Repacker - Vegetable oil and processing units<br>Trade/Retail - Retailer<br>Trade/Retail - Distributor |
| 4. Dairy Business Details / डेवरी कारोबार विवरण हेतु  | No   |
| 5. Category of License / अनुज्ञापि का वर्ग  | Central License  |

This license is granted under and is subject to the provisions of FSS Act, 2006 all of which must be complied with by the licensee. / यह अनुज्ञापि खाद्य सुरक्षा और मानक अधिनियम, 2006 के तहत अनुज्ञापि की गई और यह अधिनियम के प्रावधानों के अधीन है जिसे अनुज्ञापिधारी द्वारा अवश्य पालना करना चाहिए।

Place / स्थान: FSSAI Mumbai

Designated Officer

Issued On / दिनांक: 01-05-2023 (Renewal License)

Valid Upto / वैधता: 21-09-2024 (For details, refer Annexure)

**Annexures:**

1. [Product Annexure](#)
2. [Validity Annexure](#)
3. [Non-Farm C Annexure](#)
4. [Conditions Of License](#)

**Note:**

1. Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscos.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
2. This License is only to commence or carry on food businesses and not for any other purpose.
3. This is computer generated license and doesn't require any signature or stamp by authority.

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Validation And Renewal Annexure



**Form C**  
**Government of India**  
**Food Safety and Standards Authority of India**  
**License under FSS Act, 2006**



अनुज्ञापि संख्या / License Number: 10015026000783

Validity From	Validity upto	Issued On	Fee Paid	Type	Issuing Authority
22-09-2015	21-09-2018	22-09-2015	22500 INR	New	Central Licensing Authority
22-09-2015	21-09-2018	16-08-2018	7500 INR	Modification	Central Licensing Authority
22-09-2018	21-09-2023	29-08-2018	37500 INR	Renewal	Central Licensing Authority
22-09-2018	21-09-2023	29-01-2022	1000 INR	Modification	Central Licensing Authority
22-09-2023	21-09-2024	01-05-2023	8850 INR	Renewal	Central Licensing Authority

**Suspension History**

S.No	History	Date
	N/A	

**Current Status of License: License Issued**

**Note:**

1. Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System( [https:// foscos.fssai.gov.in](https://foscos.fssai.gov.in) ) with your user id and password or call us at 1800112100 for any clarification.
2. The Application for renewal of license shall be submitted 30 days prior to the expiry date mentioned above after which Rs. 100 per day will be charged up to the date of expiry.
3. Modification\* (if any) denotes the change in the Authority. Issuing Authority mentioned along with Modification\* is the jurisdictional Authority with effect from the date of issuance of modified license.

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business	Upload Product Ingredients Specification
1	11 - Sweeteners, including honey	11.3 - Sugar solutions and syrups, also (partially) inverted, including treacle and molasses, excluding products of food category 11.1.3	Invert Sugar Syrup	Manufacturer - Proprietary Food	<a href="#">Log in to FoSCoS to view products</a>

**Kind Of Business: Manufacturer - Substances Added to Food**

Production Capacity(MT / Day): 10

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business	Upload Product Ingredients Specification
1	99 - Substances added to food	99.1 - Food Additives	Caramel	Manufacturer - Substances Added to Food	<a href="#">Log in to FoSCoS to view products</a>

**Kind Of Business: Trade/Retail - Retailer**

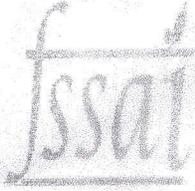
Sl.No.	Product(s)
1	99 - Substances added to food
2	11 - Sweeteners, including honey
3	02 - Fats and oils, and fat emulsions

**Kind Of Business: Trade/Retail - Distributor**

Sl.No.	Product(s)
1	99 - Substances added to food
2	11 - Sweeteners, including honey
3	02 - Fats and oils, and fat emulsions

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Non-Form C Annexure



Government of India  
Food Safety and Standards Authority of India  
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: 10015026000783

Person in charge of operations

Name:	Vipin Chand Goyal	Qualification:	M,Pharma
Contact No:	N/A	Mobile No.:	9303935573
Email ID:	sfproductsawl@gmail.com		
Address:	157/158, Tawar Ghari Block, Jiawaji Ganj, Morena		
State:	Madhya Pradesh	District:	Morena
Pin Code:	476001	Photo Id Card:	Aadhar Card
Photo Id No.:	675773964637	Photo Id Expiry Date:	N/A
FoSTaC No.:	Not Provided		

Person responsible for complying with conditions of license (the person must be same as mentioned in Form IX, as per FSS Regulations, 2011)

Name:	Sajal Agrawai	Qualification:	MBA
Contact No.:	N/A	Mobile No.:	8718818899
Email ID:	sfproductsawl@gmail.com		
Address:	6/1 Balaji Vila, Near LIC Office, Tansen Road, Gwalior		
State:	Madhya Pradesh	District:	Gwalior
Pin Code:	474002	Photo Id Card:	Pan Card
Photo Id No.:	AINPA8393F	Photo Id Expiry Date:	N/A

Place / स्थान: FSSAI Mumbai

Designated Officer

Issued On / दिनांक: 01-05-2023 (Renewal License)

Note: Any change in above details shall be immediately communicated to authorities. You can apply for modification of license for updation of details without any cost through Food Safety Compliance System (<https://foscos.fssai.gov.in>)

## Condition of License

All Food Business operators shall ensure that the following conditions are complied with at all times during the course of its Food Business.

### Food Business Operators Shall:

1. Display a true copy of the license granted in Form C shall at all time at a prominent place in the premises.
2. Give necessary access to licensing authorities or their authorized personnel to the premises.
3. Inform authorities about any change or modifications in activities.
4. Employ at least one technical person to supervise the production process. The person supervising the production process shall possess at least a degree in science with Chemistry/ Bio-chemistry/ Food and nutrition/ Microbiology or a degree or diploma in Food Technology/ Dairy Technology/ Dairy Microbiology/ Dairy chemistry/ Dairy engineering/ Oil technology/ Veterinary science / Hotel management & Catering technology or any degree or diploma in any other discipline related to the specific requirement of the business from a recognized university or institute or equivalent.
5. Furnish periodic annual return 1st April to 31 st March, with in 31 st May of each year. For collection/ handling/manufacturing of milk and milk product half yearly return also to be furnished as specified.
6. Ensure that no product other than the product indicated in the license /registration is produced in the unit.
7. Maintain factory's sanitary and hygienic standards and workers hygiene as specified in the schedule-4 according to the category of food business.
8. Maintain daily records of production, raw materials utilization and sales separately.
9. Ensure that the source and standards of raw material used are of optimum quality.
10. Food business operator shall not manufacture , store or expose for sale or permit the sale of any article of food in any premises not effectively separated to the satisfaction of the licensing authority from any privy, urine, sullage ,drain or place of storage of foul and waste matter.
11. Ensure clean-in-place system (whatever necessary) for regular cleaning of machine & equipment.
12. Ensure testing of relevant chemical and/or microbiological contaminants in food products in accordance with these regulation as frequency as required on the basis of historical data and risk assessment to ensure production and delivery of safe food through own or NABL accredited/FSSAI recognized labs atleast once in six month.
13. Ensure that as much as possible the required temperature shall be maintained throughout the supply chain from the place of procurement or sourcing till it reaches the end consumer including chilling, transportation, storage etc.
14. The Manufacturer/ Importer/ Distributer shall buy and sell food products only from, or to, licensed / registered vendors and maintain record thereof.

## Other Condition

1. Proprietors of hotels, restaurants and other food stalls who sell or expose for sale savouries, sweets or other article of food shall put up a notice board containing separate lists of the articles which have been cooked in ghee, edible oil, vanaspati and other fats for the information of the intending purchasers.
2. Food business operator selling cooked or prepared food shall display a notice board containing the nature of articles being exposed for sale.
3. Every manufacture (including ghani operator) or wholesale dealer in butter, ghee, vanaspati, edible oils, solvent extracted oil, de-oiled meal, edible flour and any other fats shall maintain a register showing the quantity of manufactured, received or sold, nature of oil seed used and quantity of de-oiled meal and edible flour used etc. as applicable and the destination of each consignment of the substances sent out from his factory or place of business, and shall present such register for inspection whenever required to do so by the licensing authority.
4. No producer or manufacturer of vegetable oil, edible oil and their products shall be eligible for license under this act, unless he has own laboratory facility for analytical testing of samples.
5. Every sale and movement of stocks of solvents-extracted oil, 'semi refined' or 'raw grade', edible groundnut flour or edible coconut flour, or both by the producer shall be a sale or movement of stocks directly to a registered user and not to any other person, and no such sale or movement shall be effected through any third party.
6. Every quantity of solvent-extracted oil, edible groundnut flour or edible coconut flour, or both purchased by a registered user shall be used by him in his own factory entirely for the purpose intended and shall not be re-sold or otherwise transferred to any other person:  
Provided that nothing in this sub-clause shall apply to the sale or movement of the following:
  1. Karanjia oil
  2. Kusum oil
  3. Mahua oil
  4. Neem oil
  5. Tamarind seed oil
  6. Edible groundnut flour bearing the I.S.I certification mark
  7. Edible coconut flour bearing the I.S.I certificate mark
7. No food business operator shall sell or distribute or offer for sale or dispatch or deliver to any person for purpose of sale any edible oil which is not packed, marked and labeled in the manner specified in the regulations unless specifically exempted from this condition vide notification in the official Gazette issued in the public interest by food safety commissioners in specific circumstances and for a specific period and for reason to be recorded in writing.

4. पेट और उसके भीतर की वस्तुएं *contents of liquid material approx 400ml.*
  5. छोटी आंत और उसके भीतर की वस्तुएं *Digested food material*
  6. बड़ी आंत और उसके भीतर की वस्तुएं *fecal matter & gases*
  7. यकृत
  8. प्लीहा
  9. गुदा
  10. मूत्राशय
  11. भीतरी और बाहरी जननेन्द्रिय
- } *longitud*
- } *HAD.*

पांच—पेशियां और अस्थियां

1. चोट
  2. बीमारी का विकृति
  3. हड्डी का टूटना
  4. हड्डी का सरकना
- } *As on Page No. 3*

चोट या बीमारी का ब्यौरेचार विवरण और उसकी अवधि और कारण के संबंध में मत :-



शरीर में पाई गई वस्तुओं (जैसे गोली आदि) की सूची और विवरण और उनके संबंध में अभ्युक्ति :-



शव के साथ जांच के लिए भेजी गई वस्तुओं के संबंध में अभ्युक्ति :-

*viscera sample is saturated salt solution (2) blood in Hart (3) peccle lungs in formaline & liquid paraffin (4) femur bone (RT) side clothes (5) solution sample (2) (7) seal sample preserved then ended over to same p.c for chemical & toxicological & histopathology*

आंत को सुरक्षित रखने के संबंध में और रसायन विश्लेषक, सीरम विज्ञानी या अन्य विशेषज्ञ द्वारा वस्तुओं की आगे जांच कराई जाने के संबंध में मत :-

*Analysis by forensic expert*

*धरनी प्रभासी*

मृत्यु का कारण और उसका प्रकार (आत्महत्या या हत्या) के सम्बन्धमें चिकित्सालय सहायक/सहायक सर्जन का मत

our opinion the death of Ramnaresh s/o Ramkishan Gungar Agr  
Yr. R/o - Fildalli, morena, person was d/t Asphyxia &  
wever viscera sample, femur bone & blood sample taken preserved  
and a blood to forensic lab for chemical / toxicological and  
histopathological finding to make confirmatory opinion regarding  
death.  
type of death - depends upon circumstantial evidences  
location - death within 6-12 hrs.

तारीख... 30/8/23

(हस्ताक्षरित)

सहायक सर्जन/चिकित्सालय सहायक

*Dr. Anand Singh*  
Dr. Anand Singh

*Dr. M. M. K...*  
Dr. M. M. K...

*Dr. Chand...*  
Dr. Chand...

इसकी एक प्रति वस्तुएं भेजने वाले अधिकारी को तत्काल भेजी जायगी और दूसरी प्रति पुलिस अधीक्षक को अग्रेषित की जानी चाहिए

तारीख .....

(हस्ताक्षरित)

सिविल सर्जन..... (स्थान)

*Dr. Pr...*  
थाना प्रभारी  
थाना-नूरुबाद  
जिला-मुरैना (मोप्रो)

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बुराबाद

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03/9/23

संख्या-61(E)

पुलिस

मध्यप्रदेश शासन  
पुलिस विभाग

शव परीक्षण के लिये आवेदन

थाना बुराबाद

जिला मुर्शिदाबाद

तारीख 03.08.2023

प्रति,

जिला चिकित्सा अधिकारी/सहायक चिकित्सा अधिकारी,

जिला चिकित्सालय मुर्शिदाबाद

आपके पास शव परीक्षा के लिये शव, जिसका विवरण नीचे दिया गया है, भेजा जा रहा है। कृपया परीक्षा कर के मृत्यु के कारण के संबंध में अपना मत शीघ्रतः प्राप्त करें।

शव के साथ निम्नलिखित वस्तुएं भी परीक्षण के लिये भेजी जा रही हैं :-

वस्तुओं का विवरण :-

मृतक का श्वासायनिक एवं हिस्टोपैथोलॉजिकल के लिए छिद्रा प्रजर्ब करे

नोट: पीएमओ मेडिकल टीम द्वारा भ्राम्य जाये

Dr. Chandra Kant Sharma  
Dr. P. M. Rajam  
Dr. D. K. Verma Sharma  
Sharma

थानेदार

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शव परीक्षा के लिए आवेदन

शव का विवरण

धाना नूराबाद जिला मुरैना तारीख 30/08/2023

नाम, लिंग, उम्र, जाति बी. सिद्ध शर्मा रामकिशन गुजर 32 साल

शव मिलने का स्थान P.M. बाबा मुरैना तारीख 30/08/2023

ग्राम मुरैना थाना मुरैना

उस स्थान से परीक्षा के लिये शव भेजने का समय 30/08/2023 के 13:00 बजे

जिस पुलिस अधिकारी के साथ शव भेजा गया उसका नाम आर. 809 सी.पी. धारा नूराबाद

शव के साथ जाने वाले रिश्तेदार, इत्यादि का नाम जो उसे पहिचान सके श्रीगेश शर्मा शाक्य गुर्जर 32 साल

शव और मृत्यु संबंधी जानकारी जो अब तक पुलिस को मिल पाई है श्रीगेश शर्मा शाक्य गुर्जर 32 साल

स्थान मुरैना तारीख 30/08/2023

  
थानेदार जांच अधिकारी के हस्ताक्षर

उक्त शव, परीक्षा के लिये तारीख ..... समय ..... बजे प्राप्त हुआ और शव गृह में रखा गया.

डॉक्टर के हस्ताक्षर

  
थाना प्रभारी  
थाना-नूराबाद  
जिला-मुरैना (MOPRO)

शव परीक्षा प्रतिवेदन ( रिपोर्ट )

नाम ... Veer Singh S/o Ram Kishan का शव उम्र ... 32 वर्ष  
 जाति ... Gurgar पेशावर ... ग्राम ... tikholi, morana  
 पुलिस थाना ... Morabad को ...  
 पुलिस थाना ... Morabad के ... P.C (809) Sonu  
 पत्र क्रमांक ... तारीख ... 30/08/23  
 के साथ, शव परीक्षा का जांच पत्र तारीख ... 30/08/23 को ... 1:00 PM  
 बजे प्राप्त हुआ।

पहिचान और जाति चिन्ह :-

- (1) मोरेश शंकराथ गुरी अग्र 10 साल निर रिपोर्ट
- (2) लक्ष्मण शिवा शंकर सिंह गुरी अग्र 12 साल निर रिपोर्ट
- (3) पण्डित सिंह शिवा परलोकम सिंह गुरी अग्र 38 साल निर रिपोर्ट

Handwritten signature and date: 30/8/23

नीचे हस्ताक्षरकर्ता के मय तारीख ... 30/08/23 को ... 4:40 P.M. बजे पहली बार देखा था और उस समय वह ... As follows था

(गरम था, ठंडा था या अकड़ गया था, या जीवित था, या मृतक था और क्लिनिकल अंगों से थोड़ी सड़ांध, सामान्य सड़ांध या बहुत सड़ांध आने लगी थी)

A dead body of young aged male lying supine on P.M Table with face Towards Roof with both upper limb extended & both lower limb extended and Rigor mortis are present. both eye closed, mouth semi open. blood mixed, frothy discharge comes out from both nostrils and mouth. on dissection of Neck there was frothy blood mix discharge present inside the trachea. on dissection of chest & abdomen, the lungs was edematous, congested & frothy discharge, oozles out from cut section of both lung. All visceral organs are congested. Heart both chambers filled with blood. Inside the stomach approx 600ml. of creamish colour liquid material.

Signature and stamp: श्रीमान् प्रभारी थाना-मुराबाद

### शव-परीक्षा प्रतिवेदन

शव परीक्षा तारीख ... 30/08/23 ... को ... 4:40 pm को मध्याह्न पूर्व/मध्याह्न पश्चात् आरंभ की गई.

तारीख ... 30/08/23

हस्ताक्षर  
Dr. Bill

#### निरीक्षण

#### एक-बाहरी रूप

टीप.—सभी अंगों की स्थिति का निरीक्षण करें और यदि कोई बीमारी या चोट न पाई जाय तो स्वास्थ्य लिख दें.

1. शारीरिक हाल—तगड़ा, दुबला, विघटित आदि — Average
2. घाव कहां है, आकार स्वरूप
3. चोट कहां लगी है, आकार स्वरूप — As on page No. 3
4. गर्दन पर गांठ के निशान, विच्छेदन आदि — Nil

#### दो-कपाल और मेरूदण्ड

टीप.—जब तक मेरूदण्ड में कोई रोग या चोट के चिन्ह दिखाई न दें तब तक उसकी जांच करने की आवश्यकता नहीं है.

1. खोपड़ी, कपाल और कशेरुका का
  2. सिल्लो
  3. मस्तिष्क और मेरूरज्जु
- } Nil

#### तीन-वक्ष

1. परदा, पसली और कोमलत्व
2. फुफ्फुस
3. कंठ और श्वास नली — congested & frothy discharge
4. दाहिना फेफड़ा — Edematous & congested & frothy discharge
5. बायां फेफड़ा — and oozy out
6. पेरिओन परकरसियम — both chambers filled with blood
7. हृदय
8. वृहद वाहिका — filled with blood

#### चार-उदर

1. परदा
  2. आंतों की झिल्ली
- } congested

थाना प्रभारी  
थाना—मुराबाद  
जिला—मुरैना (मोप्रो)

- 4. चोट और उसके भीतर की वस्तुएं *Approx. Grams Gramish Colour Liquid material*
  - 5. छोटी आंत और उसके भीतर की वस्तुएं *digested food material*
  - 6. बड़ी आंत और उसके भीतर की वस्तुएं *fecal material & gases*
  - 7. यकृत
  - 8. प्लीहा
  - 9. गुदा
  - 10. मूत्राशय
  - 11. भीतरी और बाहरी जननेन्द्रिय
- } *Conserved*
- } *NAD*

पाँच—पेशियाँ और अस्थियाँ

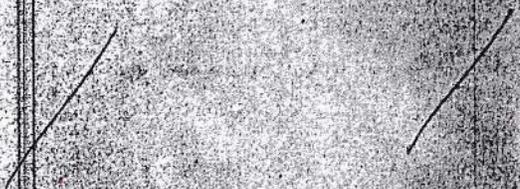
- 1. चोट
- 2. बीमारी का विकृति
- 3. हड्डी का टूटना
- 4. हड्डी का संरक्षण

} *As on Page No. 3*

चोट या बीमारी का ब्यौरवार विवरण और उसकी अवधि और कारण के संबंध में मत :-



शरीर में पाई गई वस्तुओं (जैसे गोली आदि) की सूची और विवरण और उनके संबंध में अभ्युक्ति :-



शव के साथ जांच के लिए भेजी गई वस्तुओं के संबंध में अभ्युक्ति :-

*Viscera sample in separated salt solution (2) blood in Hart (3) part  
 - lungs in formalin & liquid paraffin (4) femur bone (R+L) side (5) clothes  
 in polythene under vacuum (6) solution sample (7) sent sample preserved  
 then handed over to send p.c for chemical & toxicological & histopath  
 - analysis by forensic expert*

आंत को सुरक्षित रखने के संबंध में और रसायन विश्लेषक, सौरम विज्ञानी वा अन्य विशेषज्ञ द्वारा वस्तुओं की आगे जांच कराई जाने के संबंध में मत :-

*[Signature]*  
 थाना प्रभारी  
 थाना—नूराबाद

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मृत्यु का कारण और उसका प्रकार (आत्महत्या या हत्या) के सम्बन्ध में चिकित्सालय सहायक/सहायक सर्जन का मत

My opinion the death of Veer Singh s/o Ramkishan 32 Yr Age.  
- Hit to the head. Person was d/t Asphyxia however W/S was  
ble. femur bone and blood sample taken preserved & sealed &  
sent to forensic lab for chemical / toxicological and  
histopathological finding to make confirmatory opinion regarding  
death.

Time of death - depends upon circumstantial evidences.

Time of death within 06-12 hrs.

तारीख 30/08/23

(हस्ताक्षरित) .....

सहायक सर्जन/चिकित्सालय सहायक

D  
Dheerendra  
Sharma

Dr. M.M. Kishore

Dr. Chandrajit  
Sharma

इसकी एक प्रति वस्तुएं भेजने वाले अधिकारी को तत्काल भेजी जायगी और दूसरी प्रति पुलिस अधीक्षक को अग्रेषित की जानी चाहिए.

तारीख .....

(हस्ताक्षरित) .....

सिविल सर्जन (स्थान)

Dr. Prakash  
थाना प्रभादी  
थाना-नूराबाद  
जिला-मुरैना (मोप्रो)

109

गुराबाद

217

03/9/23

सी.एन. 61.(E)

पुलिस

मध्यप्रदेश शासन

पुलिस विभाग

शव परीक्षण के लिये आवेदन

थाना गुराबाद

जिला गुराबाद

तारीख 10/08/2023

प्रति,

जिला चिकित्सा अधिकारी/सहायक चिकित्सा अधिकारी,

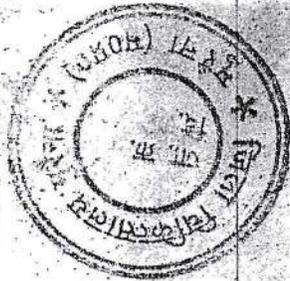
मेडिकल ऑफिस गुराबाद

आपके पास शव परीक्षा के लिये शव, जिसका विवरण नीचे दिया गया है, भेजा जा रहा है, कृपया परीक्षा कर के मृत्यु के कारण के संबंध में अपना मत शोधप्रतिशीघ्र मेरे पास भिजवायें।

शव के साथ निम्नलिखित वस्तुएं भी परीक्षण के लिये भेजी जा रही हैं :-

वस्तुओं का विवरण :-

- 1- शव के शरीर का एक डबला नै रीफ ले काप लीजिए।
- 2- शारीरिक में हिलोमैगीकल परीक्षण हेतु शरीर का एक काप लीजिए।
- 3- शरीर का एक शक्तिमान शरीर प्रदान करें।



*[Handwritten signature]*

थाना प्रभारी  
थाना-गुराबाद

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### शव परीक्षा के लिए आवेदन

शव का विवरण

थाना गुजरात ..... जिला उदुपि ..... तारीख 30/08/2025  
उदुपि श्याम मारुती

नाम, लिंग, उम्र, जाति अश्विनी प्रताप हुन्नी स्त्रिय पुर्जा 30 - 28 साल

शव मिलने का स्थान PM हजारा उदुपि तिरुपुदुरैगा नयडी प. कुमरामती

ग्राम उदुपि थाना उदुपि

उस स्थान से परीक्षा के लिये शव भेजने का समय 30/08/2025 को 10:30 के बाद PS गुजरात

जिस पुलिस अधिकारी के साथ शव भेजा गया उसका नाम .....

शव के साथ जाने वाले रिश्तेदार, इत्यादि का नाम जो उसे पहिचान सके योगेश प्रताप हुन्नी

शव और मृत्यु संबंधी जानकारी जो अब तक पुलिस को मिली है ...

स्थान उदुपि तारीख 30/08/2025

थानेदार जांच अधिकारी के हस्ताक्षर

उक्त शव, परीक्षा के लिये तारीख ..... समय ..... बजे प्राप्त हुआ और शव गृह में रखा गया.

डॉक्टर के हस्ताक्षर

थाना प्रभारी  
थाना - नूराबाद

### शव परीक्षा प्रतिवेदन (रिपोर्ट)

नाम S/O Mummi Singh शव उम्र 28 Yr.  
 जाति Gurjar / Shyam Mohan ग्राम Chugaya Barsei  
 पुलिस थाना Norabad को  
 पुलिस थाना Norabad के P.C (809) Sonu PS - Noraba  
 पत्र क्रमांक तारीख 30/08/23  
 के साथ, शव परीक्षा का जांच पत्र तारीख 30/08/23 को 1:00 Pm  
 बजे प्राप्त हुआ.

पहचान और जाति चिन्ह :-

- (1) मौना सिंघ पिता बुधर सिंघ निवासी प.स. (सुमावली)
- (2) श्याम मोहन पिता श्याम सिंघ निवासी प.स. (सुमावली)
- (3) मौना सिंघ पिता बुधर सिंघ निवासी प.स. (सुमावली)

हस्ताक्षरकर्ता के मय तारीख 30/08/23 को 2:00 Pm बजे पहली बार देखा था और उस समय वह As follows था

(गरम था, ठंडा था या अकड़ गया था, या जीवित था, या मृतक था और किन-किन अंगों से थोड़ी सड़ांध, सामान्य सड़ांध या बहुत सड़ांध आने लगी थी)

A dead body of young Aged male lying supine on P.M. Table with face toward Roof with both upper limb Extended, with lower limb Extended. both eye closed, mouth semi open - blood mixed, frothy discharge comes out from both Nostrils and mouth. there was A Abrasion present over lower back (6x4) cm. fecal matter pass out. on dissection of Neck there was frothy blood mix discharge present inside the trachia. on dissection of chest & Abdomen, the lungs was edematous, congested and frothy discharge ooze out from cut section of both lungs. All visceral organs are congested, Heart both chamber filled with blood. Inside the stomach approx 100ml turbid greenish color liquid present

*[Signature]*  
 थाना सुमावली

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### शव परीक्षा प्रतिवेदन

शव परीक्षा तारीख 30/08/23 को 2:00 PM बजे मध्याह्न पूर्व/मध्याह्न पश्चात् आरंभ की गई.

तारीख 30/08/23

हस्ताक्षर  
DLGK

#### निरीक्षण

#### एक-बाहरी रूप

टीप.—सभी अंगों की स्थिति का निरीक्षण करें और यदि कोई बीमारी या चोट न पाई जाय तो स्वास्थ्य लिख दें

1. शारीरिक हाल—तगड़ा, दुबला, विघटित आदि *Abusage*
2. घाव कहां है, आकार स्वरूप *As on page No. 3*
3. चोट कहां लगी है, आकार स्वरूप *As on page No. 3*
4. गर्दन पर गांठ के निशान, विच्छेदन आदि *Nil*

#### दो-कपाल और मेरूदण्ड

टीप.—जब तक मेरूदण्ड में कोई रोग या चोट के चिन्ह दिखाई न दें तब तक उसकी जांच करने की आवश्यकता नहीं है.

1. खोपड़ी, कपाल और कशेरुका का
  2. सिल्लो
  3. घस्तिष्क और मेरूरज्जू
- NAD*

#### तीन-वक्ष

1. परदा, पसली और कोमलस्व *Congested*
2. फुफ्फुस
3. कंठ और श्वास नली *blood mixed & frothy discharge*
4. दाहिना फेफड़ा *edematous & congested & frothy discharge*
5. बायां फेफड़ा *oozes out*
6. पेरिओन परिकरसियम *both chambers filled with blood*
7. हृदय *filled with blood*
8. वृहद वाहिका *filled with blood*

#### चार-उदर

1. परदा *Congested*

शान्ता प्रभारी

- पेट और उसके भीतर की वस्तुएं *turbid greenish cr. liquid approx 100ml*
5. छोटी आंत और उसके भीतर की वस्तुएं *Digested food material*
6. बड़ी आंत और उसके भीतर की वस्तुएं *fecal matter & gases.*
7. यकृत } *compsted*
8. प्लीहा } *compsted*
9. गुदा } *compsted*
10. मूत्राशय } *— NAD.*
11. भीतरी और बाहरी जननेन्द्रिय } *— NAD.*

पाँच — पेशियाँ और अस्थियाँ

1. चोट } *As. On Page No. 3*
2. बीमारी का विकृति } *As. On Page No. 3*
3. हड्डी का टूटना } *As. On Page No. 3*
4. हड्डी का सरकना } *As. On Page No. 3*

चोट या बीमारी का ब्यौरेवार विवरण और उसकी अवधि और कारण के संबंध में मत :-



शरीर में पाई गई वस्तुओं (जैसे गोली आदि) को सूची और विवरण और उनके संबंध में अभ्युक्ति :-



शव के साथ जाँच के लिए भेजी गई वस्तुओं के संबंध में अभ्युक्ति :-

- ① viscera soluble in saturated salt solution
  - ② Blood in Nat
  - ③ pebble of lungs in formalin liquid paraffin
  - ④ femur bone (Rt. side)
  - ⑤ clothes (black jeans & black underwear)
  - ⑥ solution soluble (2)
  - ⑦ seal sample preserved then handed over to same p.c for
- आंत को सुरक्षित रखने के संबंध में और रसायन विश्लेषक सीरम विज्ञानी या अन्य विशेषज्ञ द्वारा वस्तुओं की आगे जांच कराई जाने के संबंध में मत :-
- chancler & toxicologist & Histop  
Analysis by forensic expert*

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मृत्यु का कारण और उसका प्रकार (आत्महत्या या हत्या) के सम्बन्ध में चिकित्सालय सहायक/सहायक सर्जन का मत :

In our opinion the death of Girraj s/o munnir singh /  
shyam milan gupta

28 Yr Age. R/o - Ghusea Basai. Person was d/e Asphyxia  
over viscera sample, femur bone and blood sample taken preserved  
Seald & sign to forensic lab for chemical / toxicological and  
stomachological finding to make confirmatory opinion  
regarding to death.

Time of death - depends upon circumstantial evidence  
तारीख . 30/08/23

Duration - death within 0-6 hrs.

(हस्ताक्षरित) .....

सहायक सर्जन/चिकित्सालय सहायक

Dr. Oberoi  
Stamp

DR. M.M. Kaphle

DR. CK

DR. Chadshekut Sharma

इसकी एक प्रति वस्तुएं भेजने वाले अधिकारी को तत्काल भेजी जायगी और दूसरी प्रति पुलिस अधीक्षक को अग्रहित की जानी चाहिए.

(हस्ताक्षरित) .....

सिविल सर्जन ..... (स्थान)

धाना प्रभारी  
धाना-नूराबाद  
जिला-मुरैना (MP)

## मध्यप्रदेश असंगठित शहरी एवं ग्रामीण कर्मकार कल्याण मण्डल

Print



कार्यालय  
जनपद पंचायत, जौरा  
जिला, मुरैना



क्रमांक/386657/ई.पी.ओ./2023

दिनांक: 02/09/2023

विषय: ई-भुगतान करने बाबत।

## ई-भुगतान आदेश (TO BE DIGITALLY SIGNED)

योजना का नाम: अनुग्रह सहायता										
ई-पीओ क्रमांक: 386657			प्राथमिक सत्यापन कोड: 105467			भुगतान आदेश दिनांक: 02 Sep 2023				
डेबिट अकाउंट नंबर: 9928002100000207			डेबिट आई.एफ.एस. कोड: PUNB0971700			दिनांक: 02/09/2023				
स.क्र.	कार्यालय	श्रमिक समग्र आईडी	श्रमिक का नाम	स्वीकृति दिनांक	विवरण	योजना का नाम	भुगतान प्राप्त कर्ता	आई.एफ.एस. कोड	खाता क्रमांक	राशि (रु)
1	ग्रा.प. टिकटोलोगूर	180909728	Ramkhtyar GURJAR	02/09/2023	मृत्यु दिनांक- 30/08/2023 (दुर्घटना में मृत्यु)	अनुग्रह सहायता (दुर्घटना में मृत्यु)	MANJESH			400000.00
400000.00/-										

कुल प्रकरण : 1

भुगतान राशि : 400000.00/-

सेकेंडरी सत्यापन कोड: 101995

## नोट:

- उपरोक्त सभी प्रकरण योजना के नियमानुसार पात्र है।
- ग्राम पंचायत/शहरी निकाय के बैंक खाता नंबर एवं आई एफ एस सी कोड सही है।
- उपरोक्त हितग्राही मण्डल द्वारा संचालित उपरोक्त योजना/ योजनाओं में अधिसूचना एवं निर्देशों के अनुरूप पात्रता रखते हैं, जिनकी पुष्टि कार्यालय स्तर पर करने उपरांत भुगतान आदेश बनाया गया है।
- इस e-PO की एक प्रति प्रदाभिहित अधिकारी के हस्ताक्षर उपरांत कार्यालय रिकार्ड में, हितलाभ हेतु प्राप्त आवेदन तथा संबंधित दस्तावेजों के साथ भविष्य में होने वाले ऑडिट हेतु संधारित की जायेगी।
- किसी भी प्रकार की जानकारी गलत/अपूर्ण होने की स्थिति में राशि का भुगतान ना होने या त्रुटि पूर्ण भुगतान होने की स्थिति में संपूर्ण ज़िम्मेदारी मेरी होगी।

मध्यप्रदेश असंगठित शहरी एवं ग्रामीण कर्मकार कल्याण मण्डल

Print



कार्यालय  
जनपद पंचायत, जौरा  
जिला, मुरैना

क्रमांक/386527/ई.पी.ओ./2023

दिनांक: 01/09/2023

विषय: ई-भुगतान करने बाबत।

ई-भुगतान आदेश (TO BE DIGITALLY SIGNED)

योजना का नाम: अनुग्रह सहायता		प्राथमिक सत्यापन कोड: 106027		भुगतान आदेश दिनांक: 01 Sep 2023						
योजनाओ क्रमांक: 386527		डेबिट आई.एफ.एस. कोड: PUNB0971700		दिनांक: 01/09/2023						
डेबिट अकाउंट नंबर: 9928002100000207										
स.क्र.	कार्यालय	श्रमिक समग्र आईडी	श्रमिक का नाम	स्वीकृति दिनांक	विवरण	योजना का नाम	भुगतान प्राप्त कर्ता	आई.एफ.एस. कोड	खाता क्रमांक	राशि (₹)
1	गा.प. घुरैयावसई	192706955	Girraj Singh	01/09/2023	मृत्यु दिनांक- 30/08/2023 (दुर्घटना मे मृत्यु)	अनुग्रह सहायता (दुर्घटना मे मृत्यु)	SHYAMMOHAN			400000.00
										400000.00/-

भुगतान राशि : 400000.00/-

कुल प्रकरण : 1

सेकेंडरी सत्यापन कोड: 100237

नोट:

- उपरोक्त सभी प्रकरण योजना के नियमानुसार पात्र हैं।
- ग्राम पंचायत/ शहरी निकाय के बैंक खाता नंबर एवं आई एफ एस सी कोड सही हैं।
- उपरोक्त हितग्राही मण्डल द्वारा संचालित उपरोक्त योजना/ योजनाओ में अधिसूचना एवं निर्देशों के अनुरूप पात्रता रखते हैं, जिनकी पुष्टि कार्यालय स्तर पर करने उपरांत भुगतान आदेश बनाया गया है।
- इस e-PO की एक प्रति पदाभिहित अधिकारी के हस्ताक्षर उपरांत कार्यालय रिकार्ड में, हितलाभ हेतु प्राप्त आवेदन तथा संबंधित दस्तावेजों के साथ भविष्य में होने वाले ऑडिट हेतु संधारित की जायेगी।
- किसी भी प्रकार की जानकारी गलत/अपूर्ण होने की स्थिति में राशि का भुगतान ना होने या वृद्धि पूर्ण भुगतान होने की स्थिति में संपूर्ण जिम्मेदारी मेरी होगी।
- हम घांघित करते हैं कि उपरोक्त भुगतान वैधानिक है तथा भुगतान हेतु निर्धारित संपूर्ण प्रक्रिया का पालन करते हुये किया जा रहा है।

पाधिकृत अधिकारी का नाम  
Balvant Singh Nalwaya (बलवंत सिंह  
नलवाया)  
(9630205935)  
मुख्य कार्यपालन अधिकारी  
.....  
हस्ताक्षर एवं सील

मध्यप्रदेश असंगठित शहरी एवं ग्रामीण कर्मकार कल्याण मण्डल

NIC

18

मध्यप्रदेश असंगठित शहरी एवं ग्रामीण कर्मकार कल्याण मण्डल

Print



कार्यालय  
जनपद पंचायत, जौरा  
जिला, मुरैना

क्रमांक/386526/ई.पी.ओ./2023

दिनांक: 01/09/2023

विषय: ई-भुगतान करने बाबत ।

ई-भुगतान आदेश (TO BE DIGITALLY SIGNED)

योजना का नाम: अनुग्रह सहायता										
ई-पीओ क्रमांक: 386526			प्राथमिक सत्यापन कोड: 108577				भुगतान आदेश दिनांक: 01 Sep 2023			
डेबिट अकाउंट नंबर: 9928002100000207			डेबिट आई.एफ.एस. कोड: PUNB0971700				दिनांक: 01/09/2023			
स.क्र.	कार्यालय	श्रमिक समग्र आईडी	श्रमिक का नाम	स्वीकृति दिनांक	विवरण	योजना का नाम	भुगतान प्राप्त कर्ता	आई.एफ.एस. कोड	खाता क्रमांक	राशि (₹)
1	गा.पं. घुरैयावसई	154537142	Rajesh Singh	01/09/2023	मृत्यु दिनांक- 30/08/2023 (दुर्घटना में मृत्यु)	अनुग्रह सहायता (दुर्घटना में मृत्यु)	KOMESH			400000.00
										400000.00/-

कुल प्रकरण : 1

भुगतान राशि : 400000.00/-

सेकेंडरी सत्यापन कोड: 101522

नोट:

- उपरोक्त सभी प्रकरण योजना के नियमानुसार पात्र हैं ।
- ग्राम पंचायत/ शहरी निकाय के बैंक खाता नंबर एवं आई एफ एस सी कोड सही हैं ।
- उपरोक्त हितग्राही मण्डल द्वारा संचालित उपरोक्त योजना/ योजनाओ में अधिसूचना एवं निर्देशो के अनुरूप पात्रता रखते हैं, जिनकी पुष्टि कार्यालय स्तर पर करने उपरांत भुगतान आदेश बनाया गया है।
- इस e-PO की एक प्रति पदाभिहित अधिकारी के हस्ताक्षर उपरांत कार्यालय रिकार्ड में, हितलाभ हेतु प्राप्त आवेदन तथा संबंधित दस्तावेजो के साथ भविष्य में होने वाले ऑडिट हेतु संधारित की जायेगी।
- किसी भी प्रकार की जानकारी गलत/अपूर्ण होने की स्थिति में राशि का भुगतान ना होने या त्रुटि पूर्ण भुगतान होने की स्थिति में संपूर्ण जिम्मेदारी मेरी होगी ।
- हम घोषित करते हैं कि उपरोक्त भुगतान वैधानिक है तथा भुगतान हेतु निर्धारित संपूर्ण प्रक्रिया का पालन करते हुये किया जा रहा है।

प्राधिकृत अधिकारी का नाम  
Balvant Singh Nalwaya (बलवंत सिंह नलवाया)  
(9630205935)  
मुख्य कार्यपालन अधिकारी  
.....  
हस्ताक्षर एवं सील

मध्यप्रदेश असंगठित शहरी एवं ग्रामीण कर्मकार कल्याण मण्डल

NIC

14

# कार्यालय कलेक्टर, जिला-मुरैना (म0प्र0)

क./एस.सी.-2/मु.मं.स्वे./ / 2023/5750/1

मुरैना, दिनांक 31 अगस्त, 2023

प्रति,

सचिव

मान0 मुख्यमंत्री कार्यालय

मध्यप्रदेश शासन

मंत्रालय बल्लभ भवन-भोपाल।

विषय:-मुख्यमंत्री सहायता कोष से आर्थिक सहायता प्रदाय करने बाबत।

-00-

विषयान्तर्गत दिनांक 30.08.2023 को साक्षी फूड प्रोजेक्ट (व्यवसायिक उपक्रम) ग्राम धनेला तहसील एवं जिला मुरैना में घटित दुर्भाग्यपूर्ण घटना के कारण 05 मजदूरों की मृत्यु हो गयी। इन पाँचों मजदूरों में से 03 मजदूरों को संबल योजना के तहत रूपये 04 लाख प्रति मजदूर के मान से आर्थिक सहायता प्रदान करने की कार्यवाही की जा रही है। शेष 02 मजदूर को संबल योजना का लाभ दिलाया जाना संभव नहीं हैं। विशेष रूप से ये उल्लेख है, कि उक्त 02 मजदूर एक ही परिवार से हैं, तथा इनके निधन होने से परिवार की आर्थिक स्थिति खराब हो रही है, क्योंकि मजदूरी कर जीवनयापन के संसाधन एकत्रित करने वाला परिवार में कोई बचा नहीं है। घटना में जिन मजदूरों की मृत्यु हुयी है, उनका तथा उनके वारिसान का विवरण इस प्रकार है:-

क्र.	मृतक का नाम एवं पिता का नाम एवं निवास	उम्र	आर्थिक सहायता हेतु प्रस्तावित राशि	मृतक के वारिसान का नाम जिनके लिए राशि स्वीकृत किया जाना है।
1	मृतक-रामनरेश पुत्र श्री रामकिशन ग्राम रामनगर टिकटोली गुर्जर तहसील जौरा जिला मुरैना	40	4.00 लाख	माता-श्रीमती रामबेटी पत्नी श्री रामकिशन ग्राम रामनगर टिकटोली गुर्जर तहसील जौरा जिला मुरैना
2	मृतक-वीरसिंह पुत्र श्री रामकिशन ग्राम रामनगर टिकटोली गुर्जर तहसील जौरा जिला मुरैना	34	4.00 लाख	बेवा-सूरज देवी पत्नी स्व.श्री वीरसिंह निवासी रामनगर टिकटोली गुर्जर तहसील जौरा जिला मुरैना

अतःकृपया मुख्यमंत्री सहायता कोष से उपरोक्तानुसार मृतक के वारिसान को 04.00 लाख (चार लाख रूपये) प्रति व्यक्ति के मान से कुल 08.00 लाख (आठ लाख रूपये) की आर्थिक सहायता राशि स्वीकृत कराने हेतु आवश्यक कार्यवाही करने का अनुरोध है।

संलग्न:-उपरोक्तानुसार

कलेक्टर  
जिला मुरैना (म0प्र0)



शरदा - सुरेता (ग्राम)

781

2 6 0 9 2 0 2 3

तारीख/मास/वर्ष  
PAYABLE AT PAR AT ALL LOCAL BRANCHES  
D D M M Y Y Y Y

COMMISSIONER WORKMEN COMPENSATION OFFICE

MEMORANDUM

या चक्रक आदेशपर  
OR ORDER

होने अनुरूप  
ON REMANANCE Fourteen Thousand Six Hundred and Twenty

RUPEES  
seven only

अदा करे  
₹ 627.00

Name of the Purchaser : SAKSHI FOOD PRODUCTS

DRAWEE BRANCH: 785 - GWALIOR, (M.P.)

EM/GWADIV/A

रुपय मात्रा VALUE RECEIVED

*[Signature]*  
अधिकारी का हस्ताक्षर

Prefix :

8 8 0 0 1 1

अ.सं./S.R. NO.

S. S. No.

Please sign above

AUTHORIZED SIGNATURES

182992 0000160001

15

0 1 2 3 4 5 6 7 8 9

KL 18 TECH SECURE PRINT LTD. INDIA / CTS-2016  
केवल तीन मासों के लिए ही वैध VALID FOR THREE MONTHS ONLY





शाखा-दुरैन (अहमद)

781

2 6 0 9 2 0 2 3

एनए कागजी शाखाओं पर अक्षरों के साथ  
PAYABLE AT PAR AT ALL LOCAL BRANCHES  
D E M N Y Y Y Y

COMMISSIONER WORKMEN COMPENSATION OFFICER BOMBAY

या उनके अधिकार

OR ORDER

ON DEMAND PAY  
Nine Lakh Fifty One Thousand Two Hundred only

अदा करें ₹ 9,52,200.00

मूल शेष VALUE RECEIVED

Name of the Purchaser : SAKSHI FOOD PRODUCTS  
DRAWEE BRANCH : GWALIOR, (M.P.)

EW/GWADIVA

8 8 0 0 1 3

Prefix :

अ.नं./SR. NO.

⑈ 182974⑈ 000016000⑈

16

S. S. No. \_\_\_\_\_  
Please sign above

अधिकृत हस्ताक्षर  
*[Signature]*

ए.नं.क.

*[Signature]*

0 1 2 3 4 5 6 7 8 9



शुद्धा - शुद्धता (शुद्ध)

781

2 6 0 9 2 0 2 3

पत्री स्थानीय शाखाओं पर स्थानिक नुं  
PAYABLE AT PAR AT ALL LOCAL BRANCHES  
D O M M Y Y Y Y

ISSUING BRANCH  
COMMISSIONER WORKMEN COMPENSATION OFFICER  
MORPENA  
Gwalior

ON DEMAND PAY  
Ten Lakh Three Thousand Five Hundred and Three onl

या उतके आदेशपर  
OR ORDER

शुद्धा करे  
₹ 1083503.00

शुद्धा शुकुत VALUE RECEIVED

Name of the Purchaser : SAKSHI FOOD PRODUCTS  
DRAWEE BRANCH 785 ... GWALIOR, (M.P.)

EM/GWADI/VA

8 8 0 0 1 0

Prefix :

शुद्धा/शुद्धा. NO.

S. S. No. Please sign above

शुद्धा शुद्धा  
शुद्धा शुद्धा

18 29 7 1 0000 150000

18

KL HI-TECH SECURE PRINT LTD. HYD./CTS 2010  
केवल तीन महीने के लिए वैध VALID FOR THREE MONTHS ONLY

शुद्धा	शुद्धा	शुद्धा	शुद्धा	शुद्धा	शुद्धा
OT	TT	TL	TL	TL	TL

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शुद्धा-सुरैवा (गद्रु)

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यहाँ स्थानीय शाखाओं पर सम्पूर्ण रूप से  
 PAYABLE AT PAR AT ALL LOCAL BRANCHES

D D M M Y Y Y Y

COMMISSIONER WORKMEN'S COMPENSATION ORHIMONJAL

या उनके आदेश पर  
 ON ORDER

शुद्ध	शुद्ध	शुद्ध	शुद्ध
OT	TT	TC	TC

शुद्धा शुद्धा  
 ON PEMANBARA Eighty Eight Thousand Six Hundred and T  
 RUPEES  
 केवल तीन महीने के लिए वैध

शुद्धा करें

889620.00

शुद्धा शुद्धा VALUE RECEIVED

Name of the Purchaser : SAKSHI FOOD PRODUCTS  
 श्रीकरी शुद्धा  
 DRAWEE BRANCH 785 - GWALIOR, (M.P).

EM/GWADIVIA

8 8 0 0 1 4

Prefix :

शुद्धा/शुद्धा, NO.

18 29 7 5 0000 16000

15

S. S. No. ....  
 Please sign above  
 Authorized Signatures

*(Handwritten Signature)*

9	8	7	6	5	4	3	2	1	0
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क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड

दीनदयाल नगर, हाऊसिंग बोर्ड कालोनी, ग्वालियर

ई-मेल - ropcb-gwalior@mp.gov.in Ph. 0751-2472020

Annexure-C 11



क्रमांक 2463 /क्षेकाप्रनिबो/ग्वा/2023

ग्वालियर, दिनांक 15/09/2023

प्रति,

अधिष्ठाता,

मेसर्स साक्षी फूड प्रोडक्ट्स,

6/1, बालाजी विला, एलआईसी आफिस के पास,

तानसेन रोड, ग्वालियर।

विषय:-जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33क एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31क के अंतर्गत उद्योग का संचालन बंद करने के निर्देश।

संदर्भ:-1. बोर्ड द्वारा जल एवं वायु अधिनियमों के अंतर्गत प्रदत्त स्थापना सम्मति आउटवार्ड क्र.

16945 दिनांक 13.08.2021

2. आपके उद्योग में दिनांक 30.08.2023 को घटित दुर्घटना

3. बोर्ड के अधिकारियों द्वारा आपके उद्योग का निरीक्षण दिनांक 31.08.2023

4. बोर्ड के अधिकारियों द्वारा आपके उद्योग का निरीक्षण दिनांक 06.09.2023

क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड, ग्वालियर द्वारा आपको निम्नलिखित सूचना दी जाती है:-

1. यह कि, म.प्र. प्रदूषण नियंत्रण बोर्ड का गठन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 4 के अंतर्गत हुआ है। बोर्ड द्वारा उक्त अधिनियम के साथ-साथ वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 तथा पर्यावरण (संरक्षण) अधिनियम 1986 के अंतर्गत समस्त उत्तरदायित्वों का भी निर्वहन किया जा रहा है।

2. यह कि, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के अंतर्गत उद्योगों को निस्त्राव तथा उत्सर्जन हेतु राज्य प्रदूषण नियंत्रण बोर्ड से सम्मति प्राप्त करना, प्रदूषणरोधी व्यवस्थाओं की स्थापना करना, निस्त्राव एवं उत्सर्जन को निर्धारित मानक सीमा तक उपचारित करना, उपचारित निस्त्राव का पूर्ण उपयोग करते हुए सतत् शून्य निस्त्राव की स्थिति बनाये रखना वैधानिक अनिवार्यता है।

3. यह कि, बोर्ड को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 धारा 33क एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31क के अंतर्गत वैधानिक निर्देश जारी करने की शक्तियां भी प्राप्त हैं।

4. यह कि, बोर्ड द्वारा आपके उद्योग मेसर्स साक्षी फूड प्रोडक्ट्स को ग्राम धनेला, तहसील बामौर, जिला मुरैना अंतर्गत स्थित भूखंड ( जो कि खसरा क्रमांक 168/1, 168/2,

170/1 एवं 170/2 में अवस्थित है) में केरामेल कलर्स फ्लेवर्ड कांसल्ट्रेट ड्रिक्स, फूट कट्स एवं इन्वर्ट सीरप के उत्पादन हेतु उद्योग संचालन की शर्त सम्मति दिनांक 15.10.2015 को जारी की गई है। उक्त सम्मति दिनांक 30.09.2024 तक की अवधि हेतु वैध है।

5. यह कि, दैनिक समाचार पत्रों में दिनांक 31.08.2023 को प्रकाशित समाचार से इस कार्यालय के संज्ञान में उद्योग में दिनांक 30.08.2023 को दुर्घटना होने से 05 कामगारों की मृत्यु होना आया है। आपके द्वारा दुर्घटना होने की तत्काल सूचना इस कार्यालय को नहीं दी गई।
6. यह कि, दिनांक 31.08.2023 को बोर्ड के क्षेत्रीय कार्यालय, ग्वालियर का दल मौका स्थल की जांच हेतु उद्योग स्थल पर गया था। उद्योग परिसर जिला प्रशासन द्वारा सील कर दिये जाने से परिसर के अंदर निरीक्षण नहीं किया जा सका था।
7. यह कि, उप संचालक, औद्योगिक स्वास्थ्य एवं सुरक्षा, ग्वालियर एवं चम्बल संभाग द्वारा पत्र दिनांक 05.09.2023 के माध्यम से इस कार्यालय को सूचित किया गया कि उनके कार्यालय द्वारा उद्योग की जांच करने पर उद्योग परिसर के पृष्ठ भाग में गंदे पानी का तालाब भरा हुआ पाया गया है।
8. यह कि, इस कार्यालय के जांच दल द्वारा दिनांक 06.09.2023 को पुलिस थाना, नूराबाद के सहयोग से आपके उद्योग का निरीक्षण किया गया। निरीक्षण पर निम्न स्थिति पाई गई:-
  - (1) उद्योग में उत्पादन का कार्य बंद पाया गया।
  - (2) उद्योग परिसर में चौकीदार के अलावा अन्य कोई व्यक्ति उपलब्ध नहीं था।
  - (3) उद्योग परिसर के पृष्ठ भाग में एक कच्चा पौण्ड होना पाया गया जिसमें दूषित जल भरा हुआ देखा गया। कच्चे पौण्ड से दूषित जल का नमूना पुलिस प्रतिनिधि एवं उद्योग के चौकीदार की उपस्थिति में एकत्रित किया गया जिसे विश्लेषण हेतु बोर्ड एनालिस्ट को भेजा गया।
  - (4) कच्चे पौण्ड में भरे दूषित जल से बदबू उत्पन्न होना पाया गया।
9. यह कि, बोर्ड एनालिस्ट से प्राप्त दूषित जल विश्लेषण रिपोर्ट की प्रति इस कार्यालय द्वारा पत्र क्रमांक 2449 दिनांक 13.09.2023 द्वारा आपकी ओर प्रेषित की गई है। विश्लेषण रिपोर्ट अनुसार उद्योग परिसर के पृष्ठ भाग में निर्मित कच्चे पौण्ड में भरा हुआ दूषित जल बोर्ड द्वारा निर्धारित मानकों के अनुरूप ना पाया जाकर प्रदूषित प्रकृति का पाया गया।

उपरोक्त तथ्यों से स्पष्ट है कि आपके द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 धारा 25 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 21 के बोर्ड से उत्पादन सम्मति में उल्लेखित सम्मति शर्तों का उल्लंघन कर उद्योग का संचालन किया जा रहा है तथा दूषित जल को कच्चे तालाब में भंडारण किया गया है जिससे आसपास के क्षेत्र में बदबू एवं जल प्रदूषण की स्थिति निर्मित हो रही है तथा भूमिगत जल की गुणवत्ता प्रभावित होने का गंभीर अंदेशा उत्पन्न हो गया है।

अतः पर्यावरण संरक्षण के उद्देश्य से बोर्ड द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 धारा 33क एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31क के अंतर्गत बोर्ड को प्राप्त शक्तियों का उपयोग करते हुए निम्नानुसार निर्देश जारी किये जाते हैं :-

- 1- यह कि, उद्योग में उत्पादन का कार्य तत्काल बंद कर दें।
- 2- यह कि, संबंधित विभाग उद्योग को प्रदत्त विद्युत/जल प्रदाय तथा अन्य सुविधाएं तत्काल प्रभाव से निलंबित कर दें।
- 3- यह कि, म.प्र. प्रदूषण नियंत्रण बोर्ड द्वारा उद्योग को प्रदत्त सम्मति क्रमांक एडब्ल्यू-90219 जावक क्रमांक 16945 दिनांक 13.08.2021 को तत्काल प्रभाव से रद्द किया जाता है।
- 4- यह कि, उद्योग तब तक पुनः से उत्पादन प्रारंभ नहीं कर सकेगा जब तक कि उसके द्वारा :-

- (1) दूषित जल उपचार एवं निपटान की सक्षम व्यवस्था स्थापित नहीं कर ली जाती है।
- (2) बोर्ड से विधिवत् जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 धारा 25 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के प्रावधानों के अंतर्गत सम्मति प्राप्त नहीं कर ली जाती है।

कृपया उपरोक्त निर्देशों का पालन प्रतिवेदन सुनिश्चित किया जावे अन्यथा बोर्ड द्वारा उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 धारा 41 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 37 के अंतर्गत वैधानिक कार्यवाही की जायेगी जिसकी सम्पूर्ण जवाबदारी उद्योग संचालन हेतु जिम्मेदार होने के कारण आपकी होगी।

  
(आर.आर.सिंह सेंगर)

क्षेत्रीय अधिकारी

o/c

प्रतिलिपि:-

- 1- डायरेक्टर, पर्यावरण (तकनीकी) म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ प्रेषित।
- 2- कलेक्टर, जिला-मुरैना की ओर सूचनार्थ प्रेषित।
- 3- महाप्रबंधक (ओ एंड एम.) मध्य क्षेत्र, विद्युत वितरण कं. लि. मुरैना की ओर प्रेषित करते हुए लेख है कि उद्योग का विद्युत विच्छेदन कर पालन प्रतिवेदन अविलंब इस कार्यालय को उपलब्ध करावें।
- 4- उप संचालक, औद्योगिक स्वास्थ्य एवं सुरक्षा, ग्वालियर एवं चंबल संभाग ग्वालियर की ओर सूचनार्थ प्रेषित।
- 5- महा प्रबंधक, जिला व्यापार एवं उद्योग केन्द्र, मुरैना की ओर प्रेषित करते हुए लेख है कि उद्योग को विभाग द्वारा प्रदत्त सुविधाओं को निलंबित कर पालन प्रतिवेदन अविलंब इस कार्यालय को उपलब्ध करावें।
- 6- रिकार्ड कॉपी।

Corrected Order  
uploaded on 03.05.2023

Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 327/2023

In re: News item published in India Today dated 30.04.2023 titled **“3 minors among 11 dead in Ludhiana gas leak, Punjab govt. announces Rs 2 lakh ex-gratia”**

Date of hearing: 02.05.2023

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

**ORDER**

1. Proceedings in the matter have been initiated *suo motu* in the light of media report of death of 11 persons, including three minors, at Ludhiana on account of gas leak in Giaspura area of the city on April 30, 2023. Further media report dated 02.05.2023 in Hindu Daily titled “5-member SIT to look into 11 deaths due to gas leak in Ludhiana” suggests that hydrogen sulphide could have led to the incident. The said gas could be from industrial waste dumped in the sewerage line.

2. On consideration, we are of the view that intervention of this Tribunal is called for under Section 15 of the NGT Act for which it is necessary to ascertain the cause of the incident and remedial action taken and required, including measures to prevent such incidents in future and to compensate the victims by way of adequate compensation.

3. The Tribunal has dealt with incidents of deaths and injuries on account of violation of environmental norms by State and private entities in recent past and held that in such cases victims are normally entitled to compensation at the rate of Rs. 20 lakhs in case of death and at varying

rates in case of injuries depending upon the extent of injuries. The Tribunal has invoked the principles laid down by Hon'ble Supreme Court inter-alia in *M.C. Mehta vs. Union of India & Ors.*, (1987) 1 SCC 395, *MCD v. Uphaar Tragedy Victims Association*, (2011) 14 SCC 481 and *Sarla Verma*, (2009) 6 SCC 12. The State has to pay compensation in absence of identified private operators with liberty to recover the same from persons found responsible. The State is under obligation to ensure compliance of environmental norms for safety of citizens. The compensation has to be paid within one month. Reference is made to several other cases where same view has been taken.<sup>1</sup>

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- <sup>1</sup> 1. *In re: Gas Leak at LG Polymers Chemical Plant in RR Venkatapuram Village Visakhapatnam in Andhra Pradesh*, OA No. 73/2020 decided on 01.06.2020.
  2. *Aryavart Foundation through its President vs. Yashyashvi Rasayan Pvt. Ltd. & Anr.*, OA No. 85/2020 (Earlier OA 22/2020) (WZ) decided on 03.02.2021.
  3. *Bonani Kakkar vs. Oil India Limited & Ors.*, OA No. 43/2020(EZ) decided on 19.02.2021.
  4. *News item published in the local daily "Economic Times" dated 30.06.2020 titled "Another Gas Leakage at Vizag Factory kills two, critically injures four..."*, OA No. 106/2020 decided on 22.12.2020.
  5. *News item published in the "Indian Express" dated 01.07.2020 titled "Tamil Nadu Neyveli boiler blast: 6 dead, 17 injured"*, OA No. 108/2020 decided on 22.12.2020.
  6. *News item published on 13.07.2020 in the local daily named "India Today" titled "Massive fire engulf Vizag chemical plant, explosions heard, injuries reported"*, OA No. 134/2020 decided on 22.12.2020.
  7. *News item published in the "Times of India" dated 20.11.2020 entitled "Six killed as blast tears through Malda Plastic recycling factory"*, OA No. 272/2020 decided on 18.12.2020.
  8. *News item published in the "Indian Express" dated 23.11.2020 entitled "Maharashtra: Two Killed, eight injured in methane gas leak in sugar factory"*, OA No. 274/2020 decided on 16.08.2021.
  9. *In RE: News item published in the local daily "Indian Express Sunday Express" dated 28.06.2020 titled "Gas Leak in Agro Company Claims life of one"*, O.A No. 107/2020 decided on 08.01.2021.
  10. *In re : News item published in Navbharat Times dated 24.12.2020 titled "Gas leaks in IFFCO Plant, 2 Officers dead"*, O.A. No. 04/2021 decided on 04.06.2021.
  11. *In re: News item published in The Indian Express dated 07.01.2021 titled "Four workers dead due to toxic gas leak in Rourkela Steel Plant"*, O.A. No. 09/2021 decided on 11.02.2021.
  12. *In re: News item published in The News Indian Express dated 12.02.2021 titled "At least 19 dead in Virudhunagar firecracker factory blast, more than 30 injured"*, O.A. No. 44/2021 decided on 03.03.2022.
  13. *In re: News item published in Times Now News dated 23.02.2021 titled "Karnataka: Six killed in quarry blast in Hiremagavalli, Chikkaballapur"*, O.A. No. 59/2021 decided on 22.04.2022.
  14. *In re: News item published in The Hindu dated 23.02.2021 titled "Two dead, 5 missing in fire at UPL Plant"*, O.A. No. 60/2021 decided on 14.12.2021.
  15. *In re: News item published in The Times of India dated 28.02.2021 titled "Delhi : Man charred to death as illegal factory catches fire"*, O.A. No. 65/2021 decided on 31.08.2021.
  16. *In re: News item published in The Hindu dated 14.03.2021 titled "Safety lapses led to reactor blast at pharma unit"*, OA No. 79/2021 decided on 31.08.2021.
  17. *In Re: News item published in the "Indian Express" dated 04.11.2020 titled "Ahmedabad: Nine killed as godown collapses after factory blast"*, OA No. 258/2020 decided on 23.03.2021.
  18. *In re: News item published in The Times of India dated 08.06.2021 titled "18, mostly women, killed in fire at Pune chemical unit"*, OA 130/2021 decided on 01.02.2022.
  19. *Rakesh Suresh Chandra Kapadia v. Gujarat Pollution Control Board & Ors.*, OA No. 31/2021 (WZ), decided on 08.11.2021.
  20. *In re: News item published in The Hindustan Times dated 17.06.2021, titled "Blast in firecracker unit in Maharashtra's Palghar, at least 10 injured"*, OA No. 134/2021 decided on 25.06.2021.
  21. *In re: News item published in The Indian Express dated 12.07.2021 titled "Six killed in factory fire: Owner held, raids on to nab second accused"*, OA No. 171/2021 decided on 07.09.2021.

4. In view of above, we constitute an eight member fact-finding joint Committee to be headed by Chairman, Punjab State PCB. Other members of the Committee will be Regional Director (North), CPCB, Industrial Toxicology Research Centre (ITRC), Lucknow, nominee of Director, PGI Chandigarh, nominee of NDRF, State PCB, District Magistrate, Ludhiana and Commissioner, Municipal Corporation, Ludhiana. State PCB will act as nodal agency for coordination and compliance. The Committee may meet within one week from today and complete its task preferably within one month. It will be free to interact with any other department, institution or individual and undertaking visit to concerned sites. The Committee will be free to function online or offline as the situation may warrant. The Committee may give its report to this Tribunal on or before 30.06.2023 by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. If any violators are identified, they may also be given a copy of the report for their response, if any, before the next date.

5. In the meanwhile, the District Magistrate, Ludhiana may ensure payment of compensation @ Rs. 20 lakhs each to the heirs of 11 persons who have died, deducting the amounts, if any, already paid within one month. The Committee may mention the details of persons who have died

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22. *In re: News item published in The Indian Express dated 07.01.2022 titled "Gujarat: At least 06 dead, 20 sick after gas leak at industrial area in Surat", OA No. 05/2022 decided on 18.01.2022.*
  23. *In re: News item published in India Today dated 26.12.2021 titled "7 dead in boiler explosion at noodle factory in Bihar's Muzaffarpur, probe ordered", OA No. 02/2022 decided on 22.04.2022.*
  24. *In re: News item published in The Economic Times dated 21.12.2021 titled "3 dead, 44 injured in flash fire at IOC's Haldia refinery", OA No. 440/2021 decided on 07.01.2022.*
  25. *In re: News item published in The Tribune dated 22.02.2022 titled "7 killed in blast at firecrackers factory in Himachal Una", OA No. 143/2022 decided on 08.03.2022.*
  26. *In re: News item published in Hindustan Times dated 05.03.2022 titled "Bhagalpur: 14 dead in firecracker unit blast", OA 198/2022 decided on 27.05.2022.*
  27. *In re: News item published in The Times of India dated 12th April, 2022, titled "Six killed in chemical factory blast in Gujarat", OA No. 272/2022 decided on 12.04.2022.*
  28. *In re: News item in NDTV dated 14.04.2022 titled "6 killed, 12 injured after fire breaks out at Andhra Pradesh Pharma Unit", OA No. 284/2022 decided on 20.04.2022.*
  29. *In re : News item published in Business Standard dated 09.02.2023 titled "Blast at JSPL's Raigarh plant kills two workers, two others injured", OA No. 110/2023 decided on 28.02.2023*

and persons injured with extent of injuries suffered by them. It may also recommend measures to be taken in future to prevent such incidents.

List for further consideration on 13.07.2023.

A copy of this order be forwarded to Chairman, Punjab State PCB, Regional Director (North), CPCB, ITRC, Lucknow, Director, PGI Chandigarh, NDRF, District Magistrate, Ludhiana, Commissioner, Municipal Corporation, Ludhiana and Punjab State Legal Services Authority by e-mail for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

May 2, 2023  
Original Application No. 327/2023  
DV



**REGIONAL LABORATORY**  
**M.P. POLLUTION CONTROL BOARD**  
**D.D. Nagar, Housing Board Colony, Gwalior (M.P.)**

**WATER ANALYSIS**

**REPORT NO. 446**

**SAMPLE FROM:** - The m/s sakshi food products village dhanelia thehsil banmore Dist- morena (M.P.)

Description Of Sample	Date Of Collection	Date Of Receipt	Date Of Analysis	Collected By
Water Sample of factory effluent from kachha lagoon of sakshi food, Banmore	22/09/2023	22/09/2023	23/09/2023	D.K. SHARMA (Jr. Scientist)
S.NO.	PARAMETERS ANALYSED	UNIT	RESULT	
22	Temperature	°C	24	
23	Appearance		turbid	
24	Colour		Greenish	
25	Odour		Unpleasant	
26	pH	pH Unit	8.5	
27	Turbidity	NTU	2.8	
28	Conductivity	µmhos/cm	-	
29	Total Solids	Mg/l	5180	
30	Total Dissolved Solids	Mg/l	4970	
31	Suspended Solids	Mg/l	210	
32	Nitrate	Mg/l	-	
33	Alkalinity as CaCO <sub>3</sub>	Mg/l	-	
34	Total Hardness	Mg/l	-	
35	Sodium	Mg/l	-	
36	Potassium	Mg/l	-	
37	Sulphate	Mg/l	-	
38	Chemical Oxygen Demand (C.O.D)	Mg/l	1400	
39	Total Phosphate	Mg/l	-	
40	Chloride (as Cl)	Mg/l	360	
41	Calcium Hardness	Mg/l	-	
42	Magnesium Hardness	Mg/l	-	
22	BOD	Mg/l	280	
23	FECAL COLIFORM	MPN/100 ml	-	
24	TOTAL COLIFORM	MPN/100 ml	-	
25	D O	Mg/l	-	
26	Ammonical Nitrogen	Mg/l	-	
27	Oil & grease	Mg/l	-	

**Remark:-** As per BIS IS: 10500: 2012 drinking water quality standards.

Chemist

  
 Laboratory Incharge